

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O. A. No: 83 of 2022/EZ

Dillip Kumar Samantara and others APPLICANTS

- VERSUS-

THE STATE OF ODISHA & OTHERS ...RESPONDENTS

I N D E X

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1.	Reply Affidavit dated: 21.01.2023 of the Respondent No: 17 to the Affidavit dated: 06.12.2022 of the Collector, Nayagarh and its Annexure	01 to 106	

CERTIFIED THAT THE COPIES ARE CORRECT

BY THE RESPONDENT NO: 17

Done
21.01.2023

THROUGH ADVOCATE

Date: 21.01.2023

BIRANCHI NARAYAN MAHAPATRA

ADVOCATE, ORISSA HIGH COURT

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O. A. No: 83 of 2022/ EZ**

IN THE MATTER OF:

Dillip Kumar Samantara and Others.... Applicants

-Versus-

The State of Odisha and othersRespondents

**REPLY AFFIDAVIT FILED BY THE
ABOVE NAMED RESPONDENT NO: 17
TO THE AFFADIVIT DATED: 06.12.2022
OF THE COLLECTOR, NAYAGARH
MOST RESPECTFULLY SHOWETH AS
FOLLOWS:-**

I **Susanta Kumar Barad**, S/O: Sarbeswar Barad, aged about 35 years, at: Sri Krushnapur, Po: Champagarh-752024, P/S: Chandapur, Dist: Nayagarh, State: Odisha do hereby state on solemn affirmation as under:-

1. That I am Respondent No: 17 of the O.A and as such I am fully conversant with the facts and proceedings of the Case.

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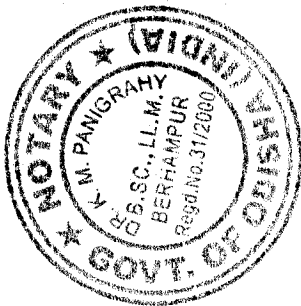
2. That the facts and proceedings of the Counter affidavit dated: 04.12.2022 and I.A No: 189 of 2022/ EZ and supplementary affidavit dated 30.08.2022 and 13.11.2022 filed in the I.A May kindly read as part and parcel of this affidavit.
3. That the RQP namely Sri S.K. Swain of Techno Chamber, Bhubaneswar on 05.12.2022 at about 11 A.M called to the deponent to the Tahasil office, Ranapur and discussed about the status of the lease area. At that time he has demanded 50 lakhs rupees money for his urgent need and to manage for the Collector- Cum- District-Magistrate, Nayagarh (Sri Rabindra Nath Sahu). The Respondent No: 17 shown his inability to meet the huge demand and requested to him with folded hand. It is ascertained that Sri Swain is family relative of the then Sub- Collector of Nayagarh Sri Lagnajeet Rout (OAS). Sri Swain has taken all the Mining Plan/SEIAA Clearance works throughout the State by the help of Tahasildars of Odisha under the influence of the then Sub- Collector Sri Rout. The aforementioned RQP namely Sri S.K. Swain of Techno Chamber, Bhubaneswar has undertaken the measurement work; it is evident from the Counter affidavit of the Collector, Nayagarh and Director of Geology.



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Surprisingly, the RQP namely Sri S.K. Swain of Techno Chamber, Bhubaneswar has done the measurement work by taking plea Murom Mining in the Stone quarry. The concern RQP and other officials are knows very well there is no Murom available in the Stone Quarry. He has taken personal vindictive measure against the Respondent No: 17 by taking Plea and made an allegation in connection of the Murom Mining. During the Period of creation of Source as well approval of the DSR/Mining Plan and while grant of the E.C / CTE / CTO none of the authority were pointed out in respect of the availability of Murom in the Stone quarry of the Respondent No: 17. After lapse of the long time they have made an allegation against the Respondent No: 17 in connection of the theft of Murom from the Stone quarry as well as outside of the Stone quarry. It is crystal clear that there is no Murom available in the outside of the Stone quarry also and no Murom Source has been created by the Revenue authorities outside the stone quarry of the lease area of the Respondent No: 17. So, how and which way they have done the measurement of the Murom mining it is moot question arise in this Case.



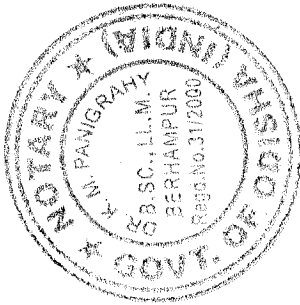
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4. That the affidavit dated: 05.12.202 and 06.12.2022 filed by the Director of Mines and Geology (O) and Collector, Nayagarh are not all true. They have filed their affidavits not based on material facts. The measurement has been done on 31.10.2022 and 01.11.2022 respectively as stated by the Respondent No: 15 in his affidavit at Pra-8. So, how they have submitted their report in respect of Murom Mining. The Competent Surveyor has crossed his Laxam Rakha while preparation of his Survey report and he has no authority to done measurement of the Murom. He has been selected as Surveyor for measurement of the Stone / Ordinary earth as per the letter No: 3853/dated: 27/10/2022 of Ranapur Tahasil Office as stated by the Respondent No: 15 in his affidavit at Para-7 (internal Page No: 4 of the affidavit portion). Thus, the Surveyor has no authority to done the Murom measurement work and the Tahasildar, Ranapur is not assigned the Murom measurement work to him. There is no Source of Murom available and the Respondent No: 17 has taken lease for Stone Quarry. The Competent Surveyor / RQP is either a lunatic or their malafide intention has been proved from the Survey report, which has

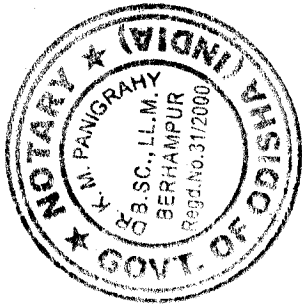


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been submitted in tabular form with the affidavits of the Respondent No: 15 and 6.

- 5. That the Respondent No: 15 is again made an averment in his affidavit dated: **05.12.2022 (at Para-9)** the quantity 53,484.399 CUM of Laterite and 2, 41,768.372 CUM of Murom have been excavated illegally from the quarries. Since which date to till date how much quantity of Mining has been done (year wise data) and who has done mining in this aspect the Survey report is itself remaining silent. The Respondent No: 15 has failed to say to done such mining work how many days required. The said Respondent No: 15 has also failed to say technically and scientifically that how many days of work for such huge quantity of illegal Mining. The higher authorities were not permitted to the RQP /Surveyor to done the measurement of Murom mining, as there is no Murom Source is available as per the Revenue Department record. They are taking steps only to harass the Respondent No: 17.
- 6. That the affidavit dated: 06.12.2022 filed by the Collector- Cum- District Magistrate is well proved that he has triggered a personal vindictive weapon against the respondent No: 17 and this affidavit is not based on official record.



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7. That the affidavit dated: 06.12.2022 filed by the Collector- Cum- District Magistrate, Nayagarh and stated at **Para-3** that the Respondent No: 17 has committed theft in the lease area as well as outside lease area, which is non application of mind and how ne has known that the Respondent No: 17 has committed theft. There is no material evidence available on record to shows that the Respondent No: 17 have committed theft. It is a fact that the I.I.C, Chandapur Police Station has filed his affidavit and stated there in clearly that other persons has committed theft and he has not mentioned in the name of the Respondent No: 17. The Collector while filing of the affidavit not verified the real facts from the official record i.e. Tahasil office and local Police Station. It is evident from the survey report of the Director, Geology that the Respondent No: 17 has done the mining activity total 2791.099cum in the lease area, which is not treated as Excess mining. It is apt to mention here that the lessee has got Mining Plan, E.C/CTE/ CTO for Mining activity up to five year and each year he is entitled for Mining up to 7704 cum. If we will consider the Mining activity from the date of CTO (29.07.2021 to till date) the lessee having fully right to done the mining



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activity up to 7704 cum +7704 cum (for the 2 year). The lessee is already deposited since the period 2021 to 2022 the amounting of Rs: 68, 56,992/- Sixty Eight Lakhs Fifty Six Thousand Nine Hundred Ninety Two rupees only) before the Revenue Department for the period of 2 years mining activity. Copies of the deposit Receipts of the Respondent No: 17 is annexed here to as ANNEXURE-R/17/E Series. The lease holder has not done mining activity the quantity as per the Mining Plan and MGQ fixed in the lease deed as on date. So, there is no question arise in respect of excess Mining by the Respondent No: 17 in the lease area. All the officials have visited to the quarry frequently and they have given clean chit to the Respondent No: 17. It is also clear from the affidavits filed by the statutory authority's i.e. SEIAA / SPCB/ DFO and I.I.C Chandpur Police Station. In this Context how and which way and basing on which record the Collector, Nayagarh filed his affidavit it needs high level enquiry to find out the real truth.

8. That the lease area of the Respondent No: 17 is Stone quarry, It is evident from the District Survey Report dated: 07.12.2019, Mining Plan approved by the Deputy Director of Geology, Bhubaneswar,



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Odisha on dated: 13.07.2020, E.C dated: 02.02.2021, CTE / CTO dated: 29.07.2021. Even though it is Stone quarry how the Deputy Director, Geology and Collector, Nayagarh pointed out their affidavits as well as Survey reports and stated there in the Respondent No: 17 has illegally done morum mining activity. There is no source of Murom available and the lease area is not declared as Murom quarry. The Collector and the Deputy Director of Geology after long days gap they are saying in connection of mining of Murom. The Geology Department has approved the Mining Plan of the Respondent No: 17 in respect of the Stone quarry. During the time of approval of the Mining Plan/ lease deed and E.C / CTE / CTO how they have not pointed out in respect of the availability of the Murom. The authorities were given permission for Stone quarry not for Murom quarry. It is general Principle Stone quarry is not a mourn quarry. So, the allegation in respect of mining of Murom from the Stone quarry is misleading. Hence, there is no question arise that the Respondent No: 17 has done Murom mining from the Stone quarry. Copy of the DSR dated: 07.12.2019 is annexed here to as ANNEXURE-R/17/F Series.



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9. That the Collector, Nayagarh filed his affidavit and stated at **Para-4** that the Respondent No: 17 has unauthorized used power triller for mining purpose. The Collector should be liable to prove his imaginary pleading by way of material evidence. Otherwise this Hon'ble Tribunal may kindly declare this Para is false and personal vindictive weapon. It is evident from the Tahasil office as well as Police record shows that no proceeding has been initiated against the Respondent No: 17. How and which way and in which basis of the official record the Collector has made an imaginary pleading/ allegation against the Respondent No: 17, it needs judicial scrutiny to find out the real truth.



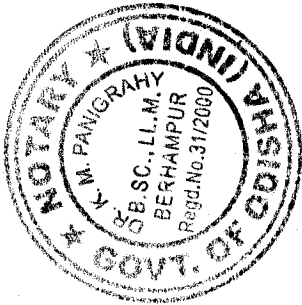
10. That the **Collector, Nayagarh is himself admitted at Para-5** of his Counter affidavit the Plot No: 1689 with Kissam Patita reserved for Gramya Jungle and the total area is Ac.144.99. Surprisingly, the Collector has mentioned the Sabik Plots area is mismatched with the Hal Plot. The Collector is again saying that the Hal Plot is not coming under the DLC. The area of the Hal and Sabik is mismatch, while filing of the affidavit the Collector has failed to verify his own averments/pleadings, which is contrary to law and

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it is liable to be declare as false/fabricated and got up story as created by him. It is apt to mention here that Hal Plot No: 1689 and its area is Ac.144.99 as per ROR filed by the Applicants under Annexure-1 (Page No: 45 of the paper Book) and the area of the Sabik Plot is Ac: 149.99 as mentioned by the Collector in his affidavit. The averments made by the Collector are false and misleading. The area of the stone quarry is not coming under the DLC, it is admitted facts. So, the lease are is not coming under the forest land and during the time of settlement operation the lease area is recorded as Patitia Kissam and the said ROR has been finally published by the Settlement authority on 08.06.1998. Thus, the Applicants as well as Revenue authorities have failed to challenge the final publication of the ROR with in the period of three years. So, this Case is covered Under Section 42 of the Orissa Survey and Settlement Act, 1958 and it is not maintainable after lapse of the limitation Period. If it is a forest land how the Settlement Department recorded as Patita Kisam during the time of Settlement operation and the final ROR was not challenged before the Civil Court. At that Stage the final ROR is binding for all and no Body will



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challenge to the ROR before this Hon'ble Tribunal and this Tribunal has no Jurisdiction to settle the dispute in respect of the ROR which has been already finally published. So, the allegation made by the Applicants in respect of the final ROR is not maintainable in this Case. Thus, this Case is barred under the law of limitation as well as Under Section 42 of the Orissa Survey and Settlement Act, 1958. The Collector is himself has no authority to create dispute in respect of the final publication of the ROR. The previous collectors and other Revenue authorities as well as Forest Department officials and SEIAA/ SPCB/ Mining officials not raised any objection while grant of Statutory Clearances to the Respondent No: 17. The affidavit of the DFO is very clear which has been filed in this Case. Thus, the averments made by the Collector are baseless and liable to be reject according to law. Therefore, the O.A is also liable to be dismissed.

11. That the Collector is again made an averments at **Para- 5 (internal Page No: 5 of the affidavit)** is more doubtful. The Source was created due approval of the Collector, Nayagarh and after following the due process of law they have handed over the lease area to the Respondent No: 17.



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Accordingly the Respondent No: 17 has got approved Mining Plan / E.C / CTO / CTE from the Statutory authorities and the concern authorities have allowed to the Respondent No: 17 to operate the Stone quarry. After getting all the statutory clearances nobody has authority to challenge the Clearances by way of this O.A. The Y forms has been issued to the lease holder there is no illegality. Only lease holder will get the Y forms for legal mining. Surprisingly, why the Collector made objection in connection of the issue of the Y form to the lease holder. The Collector himself allowed to the Tahasildar to issue Y forms as per the OMMC Rule, 2016 only to the lease Holder. After getting Y form the Tahasildar the lease holder will run his business that is general law. The I.I.C Chandpur Police Station has filed affidavit on 25.08.2022 and he has categorically stated in his affidavit large number of Criminal Cases lodged against the offenders and in this affidavit no name of the Respondent No:17 has been mentioned. All the Cases has been lodged in connection of the theft of Minor minerals over the Plot No: 1689. The Collector is not a competent authority to say about the theft of Minor Minerals by the Respondent No: 17. There is no information



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available in the Tahasil office and local Police Station to reach a conclusion that the Respondent No: 17 have committed theft. The Collector is duty bound to prove his pleading beyond all reasonable doubts and clinching evidence. Large Scale minor Minerals have been theft from the Plot No: 1689 since the Period 13.07.2020 to 28.05.2022 as per the averments of the affidavit of the I.I.C, Chandpur Police Station. During that Period no single Case has been lodged against the Respondent No: 17 before the Police Station. During the filing of the affidavit by the Collector he has not applied his administrative mind in respect of the Criminal Cases lodged against the other offenders which is clearly mentioned in the affidavit filed by the I.I.C Chandpur Police Station. But, the Collector without based on official record of the Tahasil office and Police Station filed his affidavit to target the Respondent No: 17. The affidavit of the Collector is highly objectionable in nature and this Hon'ble Tribunal may kindly refer this matter to the Chief Secretary, Government of Odisha he will be look in to the conduct of the Collector, Nayagarh. Such attitude of the Collector is not permissible in the eye of law and it is liable to be declare as false and



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Applicants are each and every day filed series of RTI Applications / representations in respect of the Stone quarry. Due to avoid such complicity and satisfy to the Applicants the Collector has filed such type of affidavit before this Hon'ble Tribunal as stated by the Staffs. Again the deponent is challenging to the affidavit of the Collector, Nayagarh that large scale mining is not possible in the one day job. The Respondent No: 17 is a one person how and which way/ which date/which time he was done mining activity, the Collector is duty bound to establish his allegation in accordance with Criminal law. It is settled principle date / time / place of occurrence is highly required to prove the Criminal liability. During the time of illegal acts/thefts of Minor Minerals by the Respondent No: 17 the Collector why not lodged Criminal Complainant before the local Police Station and how the field functionaries were not taken any measures the Collector was known, but the Collector was joined in the District on 19.10.2022. The affidavit of the Collector is not clear that actually in which period with date chart the illegal mining has been done. But, the I.I.C Chandpur Police Station has filed his affidavit and he is clearly stated that Since the Period 2020 to



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2022 large number of peoples has been done illegal mining activity from this Place and the Criminal Cases has been lodged against the offenders including the Applicant namely Deepak Routray. The I.I.C affidavit shows that the Respondent No: 17 is not involved in the illegal Mining. So, the affidavit filed by the I.I.C, Chandpur Police Station is reliable under the Criminal Jurisprudence and the affidavit filed by the Collector, is not based on material evidence and liable to be declare as false/ fabricated and got up story. In this Context may kindly call for the report from the Chief Secretary, Government of Odisha in which basis of material the Collector, Nayagarh has filed this affidavit on 06.12.2022. It is settled principle affidavit should be based on material evidence, otherwise it is false / misleading and the Collector is openly trying to interfere with the administration of justice. Such event this Hon'ble Tribunal may kindly pass order for Criminal Prosecution against the Collector, Nayagarh for his misleading facts by way of affidavit. The Collector is also filed the affidavit on behalf of the Chief secretary, Additional Chief Secretary, Revenue and Disaster Management department, Government of Odisha, Additional



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Chief Secretary, Forest and Environment Department, Government of Odisha and the Collector, is not authorised to file affidavit on behalf of the Tahasildar, Ranapur (Respondent No: 7). The Collector is not competent to file the affidavit on behalf of his subordinate officer. It is crystal clear that the Collector is either a lunatic or his malafide intention to defame the State Government. It is fact that the Collector has misused his official capacity being a responsible officer of the State.

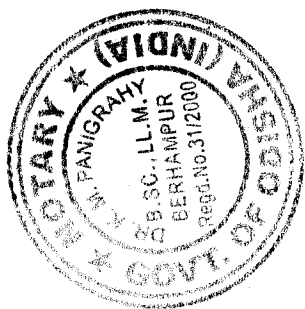


12. That the Collector is himself admitted that at **Para-5 (internal Page No: 6 and 7 of his Counter affidavit dated: 06.12.2022)** *“it is not a fact that extraction of Murom and laterite Stone are done by clearing the Cashew trees. The area which has been leased out is devoid of any forest growth or Cashew trees. OSCDC Ltd, Bhubaneswar has never raised any allegation for uprooted of Cashew trees being the custodian of the land and trees”.*
13. That at **Para-12** of the Counter affidavit dated: 06.12.2022 the Collector says the Respondent No: 17 has committed theft and accordingly he has directed to the Tahasildar to issue demand against the lessee, which is contrary to law. It is fact that

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there is no information available in Tahasil office record or Police Station to shows that the Respondent No: 17 has done illegal mining since the Period of the CTO to till date in the lease area and outside the lease area. The Director, Geology survey report is only based on measurement. The Geology Department is not categorically stated that the Respondent No: 17 has done illegal mining in the lease area and outside the lease area. None of the authorities have raised any allegation against the Respondent No: 17 till date in connection of the illegal mining. How the Collector was known and in which basis he has made an allegation against the Respondent No: 17, it needs high level enquiry to find out the real intention of the Collector, Nayagarh. The Collector is liable to be prove strictly his allegations made against the Respondent No: 17 beyond all reasonable doubts, otherwise he will be answerable in the Court of law. The Collector Could have been instructed to the Tahasildar to issue demand note against the Applicant namely Deep Routray and other persons involved in the Criminal Case, which has been disclosed by the I.I.C, Chandpur Police Station in his affidavit filed in this Case. The Collector why has not shown



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interest to recovery the penalty and Environmental Compensation from the offenders as per the affidavit of the I.I.C along with one of the Applicant namely Deepak Routary , as he has been booked in connection of the theft of Minor Minerals by local Police. The Collector raised allegation against the Respondent No: 17 first times in this proceeding by way of imaginary pleading and also in shape of Counter affidavit. But, there is no official record available in the Tahasil office, Police Station, Mining Department, SEIAA/SPCB office against the Respondent No: 17 since the period of obtain CTO (29.07.2021) to till date. As per the guideline of the Odisha Government the Competent authority as well as Controlling authority along with Mining / SEIAA / SPCB officials have been frequently visited to the quarry and no point of time they have raised allegation against the Respondent No: 17. After filing of the Case and basing upon the survey report of the Geology Department the Collector has no authority to made allegation against the Respondent No: 17, which is imaginary and not based on official record. Without any basis of the official records and without enquiry by the Police how the Collector will say sitting in his office the



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Respondent No: 17 has committed theft. The Collector has no authority to say without enquiry by the Police and any other authority in respect of the theft of minor minerals. Since the Period of grant of CTO (29.07.2021) to till date none of the field functionaries have been reported and lodged any Complaint against the respondent No: 17, it is evident from the proceeding of the Case. The Collector without based on official record of the Tahasil office and Police Station has filed his counter affidavit according to his will and pleasure only to satisfy the Applicants. It is very clear from the affidavits of the Collector he has failed to disclose the name of the One of the Applicant namely Deepak Routary, even though Police has lodged Case against the Applicant of the O.A. The affidavit of the Collector is itself silent in this aspect. So, it shows that the there is nexus among the Applicants and Collector, Nayagarah.



14. That the averments made at **Para-20** of the Counter affidavit filed by the Collector on 06.12.2022 is not based on factual aspects. The Respondent No: 17 has explained this facts in his Counter affidavit at Para-12. So, the Collector without enquiry the real truth has filed his Counter affidavit only to satisfy the Applicants. The

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Collector has failed to disclose the name of the Applicant namely Deepak Routray and other offenders who have been booked by the local Police for theft of minor minerals, it is evident from the affidavit of the I.I.C, Chandpur Police Station. It is well proved that the Collector, Nayagarh has joined hands with the one of the Applicant namely Deepak Routray to disturb the Respondent No: 17. Basing on the information of the lessee the field functionaries as well as Police have been taken legal action against the offenders including Applicant namely Deepak Routray. Since 2020 to till date the Applicant Deepak Routray involved for theft of Minor Minerals in the lease area as well as outside the lease area, it is evident from the Chandpur Police Station record.



15. That the averments made at **para-39** of the Counter affidavit of the Collector is completely false/baseless and non application of administrative mind. It is a settled principle the Collector, Sub- Collector, Additional District Magistrate, Tahasildar, Revenue Inspector, SEIAA/SPCB/ Mining officials have frequently visited to the quarry and no point of time they have pointed out any illegality and not intimated to the Respondent No: 17 till date. As per the

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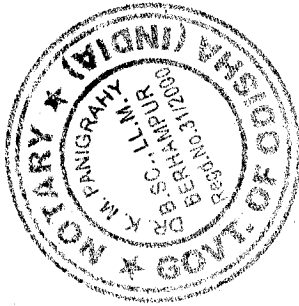
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affidavit of the I.I.C, Chandpur Police Station large number of peoples has committed theft of Minor Minerals from the lease/outside the lease area, but unfortunately the Collector made an allegation against the Respondent No: 17 first time by way of his Counter affidavit. There is no Police record available in the local Police Station and Ranapur Tahasil office to shows that the Respondent No: 17 has committed theft. Thus, the allegation made by the Collector is not based on official record, he has made imaginary pleading in his affidavit. The Collector, Nayagarh is knowingly and intentionally suppressed the name of the Applicant (Deepak Routary) and other persons involved in the theft of Minor minerals since the Period 2020 to till date while filing of the affidavit before this Hon'ble Tribunal. It is clear Case that there is nexus among the Applicant Deepak Routray and other offenders of the Collector, Nayagarh. Such attitude of the Collector is not healthy for the democracy and he is liable to be penalized under the law.



16. That the Collector has suppressed the facts regarding theft of Minor Minerals by the Applicant namely Deepak Routray in his counter affidavit filed before this Hon'ble Tribunal. It is

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evident from the Chandpur Police Station Case No: 152/dated: 23.10.2022 (G.R Case No: 387 of 2022 pending before the Judicial Magistrate, First Class, Ranapur, District: Nayagarh and another Case vide P.S Case No: 140/dated: 11.10.2021 (G.R Case No: 330 of 2021 Pending before the Judicial Magistrate First Class, Ranapur) with reference to Under Section 379, 411,294, 506, 353, 34, Section 12 of Orissa Minerals(Prevention of theft Smuggling and other Unlawful Act, 1988, Section 51 (1) Orissa Minor Mineral Concession Rules, 2016. On 04.11.2020 the then Tahasildar (Sanjya Kumar Samantary, OAS, Ranapur also filed F.I.R against the un known persons in respect of theft of Minor Minerals and this F.I.R has been registered vide Chandpur P.S Case No: 127/dated: 04.11.2020 (corresponding G.R Case No: 421 of 2020 in the file of the Judicial Magistrate First Class Court, Ranapur under Nayagarh District of Odisha. During the Course of investigation the Police Booked to one of the Applicant of the Case namely Deepak Routray. It is humbly submitted here that the Tahasildar, Ranapur is also collected royalty and Penalty from the offender namely Dharani Dhar Majhi for illegal transportation of the Laterite stone Again it is agitated here that the



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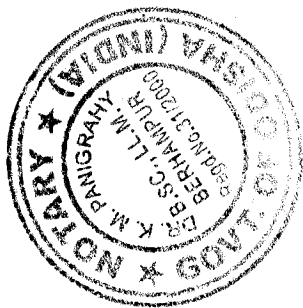
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local peoples were made a representation on 29.07.2022 to the Tahasildar, Ranapur regarding theft of Minor Minerals from the outside of the lease area. But, till date the Tahasildar is not taking any steps in connection of the allegation against the Ganaswar Mandhata @ Litu, S/O: Pananga Bhusan Mandhata, Vill/Po: Champagada, P/S: Ranapur, District: Nayagarh. The Collector, Nayagarh is also suppressed the Hon'ble Orissa High Court passed Bail orders in connection of the involvement of the theft of minor Minerals by one of the Applicant namely Deepak Kumar Routray and other Persons. Copies of the Criminal Cases against the Applicant namely Deepak Routary and Bail orders of the Hon'ble Orissa High Court and allegation Petition against Ganeswar Mandhata and penalty/royalty collection receipt issued in favor of Dharanidahar Majhi in connection of the illegal transportation of the lateriate Stone are annexed here to as ANNEXURE-R/17/G SERIES.



17. That the Public Information officer of Ranapur Tahasil office Supplied informations under RTI Act, 2005 to the father of the Respondent No: 17 in which the PIO categorically stated that no information available in the Tahasil office record

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21/23

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Kumar Achryja (ORS) and Ashok Kumar Patniak (ORS) were Additional Tahasildar at Ranapur Tahasil office since the period December 2019 to January 2020). They have made a recommendation for creation of the Source and during the tenure of the both the officers DSR has been prepared and which has been approved by Smt. Poma Tudu (IAS) the then Collector- Cum- District Magistrate, Nayagarh on 07.12.2019. After preparation of the DSR there is no question arises in respect of the forest land issues. On 15th February 2020 Sri Sanjaya Kumar Samantara was joined as Tahasildar, Ranapur Tahasil office and during this Period Anil Kumar Achryja, Ashok Kumar Patniak and Chandra Sekhar Barik were Additional Tahasildar. On 25th October 2021 Sri Jugal Kishore Mishra (OAS) was joined as Tahasildar and during this Period Ashok Kumar Patniak and Abinash Mahar were Additional Tahasildar and 08.08.2022 Sri Prabhakar Panda (OAS) joined as Tahasildar and Ashok Kumar Parinak and Abnish Mahar were Continuing as Additional Tahasildar as on date. During the tenure of the Source creation to till date the Revenue Inspectors i.e. Raj Kishore Sahu, Prasant Pradhan, Prasant Naik and Anil Behera Revenue



FORM PART

SUSANTA KUMAR BAROJ

NOTARY PUBLIC

21-1-23

27

Supervisor namely Pramod Behera and Ranapur Tahasil office Touzi Section dealing assistant Chandra Sekhar Nanda were also Part and Parcel during the period of Source Creation to till date. The then Collector of Nayagarh Smt. Poma Tudu (IAS) was Created the Sairat Source and she will be better explain the real facts before this Hon'ble Tribunal and during the Period of all the officials as narrated above no illegality was pointed out against the Respondent No: 17. But, the present Collector namely Rabindra Nath Sahu (IAS) was joined on 19.10.2022 and how and which basis of the Tahasil office /Police Station record he was found the Respondent No: 17 has committed offence, it needs high level enquiry to find out the real truth. Accordingly the aforementioned officers should be made as a Party in this proceeding to open the real face of the present Collector, Nayagarh Sri Rabindra Nath Sahu (IAS).

19. That the Respondent No: 17 is craves leave of this Hon'ble Tribunal to file further affidavit, if necessary for proper adjudication of the matter.

Susanta Kumar Das



FORM PART
NOTARY PUBLIC

21/1/23

VERIFICATION

I **Susanta Kumar Barad**, S/O: Sarbeswar Barad, aged about 35 years, At: Sri Krushnapur, Po: Champagarh-752024, P/S: Chandapur, Dist: Nayagarh, State: Odisha do her by verify that the contents of Para 1 to 19 believed to be true and that I have not suppressed any material fact.

Verified at Berhampur on 21.01.2023.



IDENTIFIED BY

Done
21.01.2023

Susanta Kumar Barad

ADVOCATE

DEPONENT

Dr. K.M. Panigrahy
NOTARY
Berhampur (Ganjam)
No.....*D. 6/16*.....
Time.....*11:30*.....
Place:.....*Barad*.....

DECLARATION
The deponent having been identified by Advocate
.....*B.N. Barad*..... solemnly affirm before me
this the*21*..... before the Notary.
.....*11:30*..... A.M./P.M. read over and explained the
deponent who seems perfectly to have understood
the contents and teh affidavit.

K.M. Panigrahy
Dr. K.M. Panigrahy
Notary Berhampur (Gan.)
Regd. No.31/2000

29

Annexure-R/17/E series

केनरा बैंक Canara Bank जमा पर्ची / DEPOSIT / PAY IN SLIP

ब्रांच / Branch
दिनांक / Date 30.03.2021

SB/CA/OD/CC/RD/TL/DL A/c. No. / Credit Card No.
वचत / चालू खाता / ओडी / सीसी / आरडी / टीएल / डीएल खाता सं. / क्रेडिट कार्ड सं.
3368101008463

नाम / Name Nayajarkh DISTRICT MINERAL FOUNDATION
टेलिफोन / मोबाइल नं.
Tel No. / Mobile No.

राशि / Amount 256800/- ₹ प/प.
राशि शब्दों में Two Lakh Fifty Six Thousand
Rupees in words SIX THOUSAND

चेक नं. / दिनांक तथा बैंक व शाखा का नाम Cheque No./Date / Name of Bank & Branch	प/प.
CANARA Bank, Nayajarkh	256800/-

कुल / Total 256800/-

अधिकारी / रोकड़िया /
एस डब्ल्यू ओ
Officer / Cashier / SWO

केनरा बैंक टोल फ्री 24 घंटे कॉल सेंटर
Canara Bank Toll Free No.
1800 425 0018

TRUE COPY ATTESTED
By
BY ADVOCATE

30

ଅନୁସୂଚୀ XIV-- ପାରମ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

ସଂ. 0298169

[ଓଡ଼ିଶା ନିକାରତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 180/20-21 ମସିହା 20

କାହାରୁ ପ୍ରାପ୍ତ ହେଲା Susarda Kumar Barad towards
TDS Veda Sariat Case No. 74/19-20
Current year

କେଉଁ ବାବଦରେ

ନଗଦ ଆକାରରେ 1. TDS Rs 51360 = ୯୯ ପରିମାଣ
ରୁ. ପ.

Total Rs 51360 = ୯୯

ସ୍ୱାମୀ ଆକାରରେ

ମୋଟ Rs ୫୧୩୬୦ Fifty one thousand three hundred
Sixty only

(ଅକ୍ଷରରେ _____ ରକ୍ତା ମାତ୍ର)

ତା ୩୧.3.2021

OGP (FORMS) DTP--207--10,000 Bks.--24-07-2012

Basna
ଗୃହଣ କରନ୍ତୁ ଉପକାରୀ
NAZIR
Tansil Office, Ranpur

TRUE COPY ATTESTED
Don
BY ADVOCATE

Translated version of Page No: 30 (internal) of
Reply affidavit dated 21.01.2023 of Respondent
No: 17 Internal Page No: 30(A)

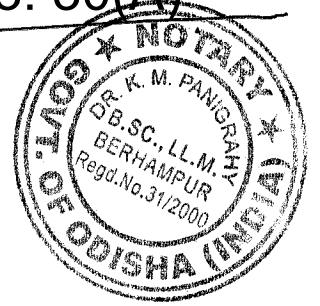
Sub Section xiv - Form No: 511

Receipt Book

No- 0298169

Odisha Nizamat Book, 1963 Rule 31(c)

Book No: 180/80-21



Received from Susanta Kumar Barud towards
TDS vide Sainat case No- 74/19-20


For which purpose Current Year

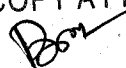
Collection	1. TDS	RS:- 51360.00
	Total	<u>RS:- 51360.00</u>

Grand Total in word:-
(Rupees Fifty one Thousand three hundred
sixty only)

Date:- 31.03.2021

sd/-
Receiving officer's
signature
31.03.21
Nazir
Tahasil office
Ranapur.

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

TRUE COPY ATTESTED

BY ADVOCATE

Susanta Kumar Barud
(signature of Respondent No. 17)

(2)

Annexure-R/17/Elex/15.

ଅନୁସୂଚୀ XIV-- ପାରମ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

୦298168

ସଂ. _____

[ଓଡ଼ିଶା ନିଜୀରତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 180/20-21 ମସିହା 20

କାହାରୁ ପ୍ରାପ୍ତ ହେଲା Susanta Kumar Barua towards

Royalty & Addl. charge veala Sacred Cala

କେଉଁ ବାବଦରେ No. 74/19-20 Current year

ପରିମାଣ

ନଗଦ ଆକାରରେ 1. Royalty Rs 11,55,600 = 00 ପ.

2. Addl charge Rs 14,12,400 = 00

ସ୍ୱାମୀ ଆକାରରେ

Total Rs 25,68,000 = 00

ମୋଟ (Rupees twenty five lakh sixty eight thousand 00/100)

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା 31.3. 2021 _____

B. Sane
31.3.21

ଗୃହଣ କରାଯାଇଛି

OGP (FORMS) DTP--207--10,000 Bks.--24-07-2012

Taxation Office, Ranchi

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Don
BY ADVOCATE

Translated version of page No:- 31 (internal) of
Reply affidavit dated:- 21.01.2023 of Respondent
No:- 17
Internal Page No: 31(A)

sub section xiv - Form No:- 511
Receipt Book No-0298168

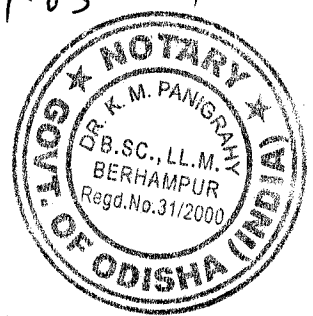
odisha Nizamat Book, 1963. Rule 31(c)
Book No: 180/20-21.

Received from - Susanta Kumar Baral towards
Royalty & Addl. charge vide Sariat case No:
74/19-20 (current year)

Collection	1. Royalty	RS:- 11,55,600.00
	2. Addl. charge	RS:- 14,12,400.00
	Total	RS:- 25,68,000.00

Grand Total in words:-
(Rupees twenty five Lakh Sixty eight
thousand only)

Date:- 31.03.2021



sd/-
Receiving officer's
Signature
Date - 31.03.21

NAZIR
Tahasil office
Ranapur.

TRUE COPY ATTESTED
BY ADVOCATE

ATTESTED
Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No. 31/2000

Susanta Kumar Baral
(Signature of Respondent No:- 17)

873123

32

Annexure-R/17/E series

Under Rs. 128400/- Rupees. (See S. R. s. 52) (P. T. C. 6)

CHALAN No. Pan pur 193 ORIGINAL

Chalan of cash paid into the Treasury/Sub-treasury of the State/Reserve Bank of India

To be filled in by the remitter

To be filled in by the Departmental Officer or the Treasury

By whom tendered	Name [for designation] and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority [if any]	Amount	Head of account	Order to the Bank*
Name-- Susanta Kumar Barada Signature-- Dilipa Kumar Barada	Susant Kumar Barada At - Sejuveshwar PO - Champgari Dist - Nagagan PIN - 782024	Face. Menchal Bipuseto	128400/-	0853	
Total		+	128400/-		

* To be used only in the case of remittances to Bank through an officer of the Government (S.G. Bank Branch) (In words) Rupees One Laka Twenty Eight Thousand Four Hundred only

Treasurer

Accountant

(See Instructions on overleaf)

Date: 30/03/2024

Signature of Departmental Officer

TRUE COPY ATTESTED BY ADVOCATE

23

Annexure R/17/E-Series

Under Rs. 25,681 (Rupees)

Twenty Five Thousand Six Hundred Eight One only

CHALLAN No. Ranpur

ORIGINAL

Chapter 25 Cash paid into the Treasury/Sub-treasury at State/Reserve Bank of India

To be filled in by the remitter

To be filled in by the Departmental Officer or the Treasury

By whom tendered	Name [or designation] and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority [if any]	Amount	Head of account	Order to the Bank*
Name-- SUSANTA KUMAR BAKEL Signature-- Dely Kumar Parida	SUSANTA KUMAR BAKEL Ht - Sakinagar PO = Champgarh Dist - Nalgond PIN = 532029	File OFS Menchire Dipusafe	25,680	0853 Men Falu MINDS	
Total		+	25,680		

* To be used only in the case of remittances to Bank through an officer of the Government + (In words) Rupees Twenty Five Thousand Six Hundred Eight One only

Treasurer

Accountant

Date 10/02/21 (See Instructions on overleaf)

Treasury Officer/Agent 10.2.21

TRUE COPY ATTESTED

BY ADVOCATE

(24)

Annexure-R/17/E-series.

ପାଠ୍ୟପୁସ୍ତକ ସଂଗ୍ରହୀତା ଶିକ୍ଷକ ପୁସ୍ତକ
(ନିୟମ ୨୭)
ଖଜଣା ପାତ୍ର



ରସିଦ୍ ସଂଖ୍ୟା...AAA 0541493

ନାମ...ଜିଲ୍ଲା...ତହସିଲ...
ପଠକ...ସର୍କଲ...ଥାନା...
ମୁଦ୍ରା...ମୌଜା...ବର୍ଷ...

୧. ପ୍ରକାର ନାମ : ...
୨. ଖତିଆନ ନମ୍ବର : ...
୩. ଦାବିର ବିବରଣୀ : ...

ଯେଉଁ ବାବଦ ପାତ୍ରଣା	ବକେୟା	ହାଲ (ତଳିତ)	ଆ. ମୌଜା
ଭୂମିକର			
ଅନ୍ୟାନ୍ୟ କର (ସେସ)			
ଜଳକର (ବାଧତାମୂଳକ ମୌଳିକ ଜଳକର)			
ଜଳକର (ରବି ଜଳକର)			
ବନକର			
ବିବିଧ			
ସୁଧ			
ସର୍ବମୋଟ			

୪. ଖଜଣା ଦାଖଲ ବିବରଣୀ :

ଯେଉଁ ବାବଦ ପାତ୍ରଣା	ବକେୟା	ହାଲ (ତଳିତ)	ଅଣ୍ଡାମ	ମୋଟ ପାତ୍ରଣା
ଭୂମିକର	(1) Royalty	୩ ମାସ		
ଅନ୍ୟାନ୍ୟ କର (ସେସ)		months	୨,୩୧,୧୨୦.୦୦	
ଜଳକର (ବାଧତାମୂଳକ ମୌଳିକ ଜଳକର)	(2) Add. charge		୨,୧୭,୦୮୦.୦୦	
ଜଳକର (ରବି ଜଳକର)	(3) Cost for Rent		୨୫୦.୦୦	
ବନକର	(4) dead. Rent		୩୦୦୦.୦୦	
ବିବିଧ	(5) Reccey deposit		୫୦,୦୦୦.୦୦	
ସୁଧ	(6) Cost of money		୪୨,୨୦୦.୦୦	
ସର୍ବମୋଟ			୨,୮୩,୬୫୦.୦୦	

୫. ସର୍ବମୋଟ ଦାଖଲ ଟଙ୍କା (ଟଙ୍କା ଓ ପଇସାରେ) : ...
୬. ଯାହାଦ୍ୱାରା ଦାଖଲ ହେଲା : ...
୭. ତାରିଖ : ...

୩. ସ. ମୁଦ୍ରଣାଳୟ (ଫାରମ) CTP--197--2,00,000Bks.--31-08-2020

TRUE COPY ATTESTED
BY ADVOCATE

Translated version of page No:- 34C (internal) of
Reply affidavit dated 1-21-01-2023 of Respondent No: 17

Internal Page No:

Form No XII Receipt Book 34(A)

Rule 66

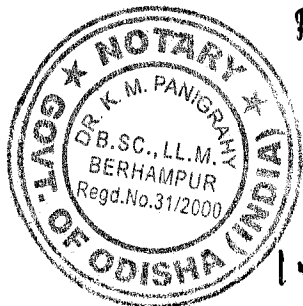
Revenue Deposit

Receipt No:- AAA 0541493

Nayaganh - District, Ranapur - Tahasil

Jhadapada - Circle, Ranapur; Police Station:

0008Jhola - mouza, 2020-21 - Financial Year.



1. owner Name: SUSANTA KUMAR BASAD
S/o - SARABESWAR BASAD Land Area: Acres _____
Hectars _____
Village: SOIKRUSHNA P.O.
Police Station: Chandapus.

2. Khatra No. _____
3. Demand details -
PURPOSE OF REVENUE

Land cess
Other cess
Water cess (Compulsory)
Forest Revenue
Others
Interest
Grand Total

Area

Hall

Total Revenue

Sariat Case No: 74/19-20
Years 2020/2021
Date: - February 2021 to March 2021
Years - 2021

4. Revenue Deposit details:-

Purpose of Revenue:	Amount
(1) Royalty of 2 months	2,31,120.00
Land cess	2,82,480.00
Water other cess (2) Additional charge	360.00
Water cess (Compulsory) (3) Surface Rent	7,2,000.00
Forest cess	50,000.00
Others	47,200.00
Interest	
Grand Total	Total = 6,83,160.00

5. Grand Total deposit amount in words:-
(Six Lakh Eighty Three thousand one hundred and Sixty only)

6. From whom deposited:- SUSANTA KUMAR BASAD.
Self-

7. Date - 08/02/2021

Signature of the Revenue Inspector.

TRUE COPY ATTESTED
BY ADVOCATE

Dr. K.M. Panigrahy
Notary Public (Am.)
Berhampur

Susanta Kumar Basad
(Respondent No:- 17)

ATTESTED

35

Annexure-R/17/Eserie

ଫାରମ ସଂଖ୍ୟା XII ରସିଦ ପୁସ୍ତକ
(ନିୟମ ୭୭)
ଖଜଣା ପାଉତି



ରସିଦ ସଂଖ୍ୟା...AAA

0541694 ଅନାମିତ ଜିଲ୍ଲା ପ୍ରମୁଖ ତହସିଲ
..... ସାହିବାଦୀ ସକଳ ପ୍ରମୁଖ ଥାନା
..... ମୁକାଦ୍ଦିମା ମୌଜା ୭୦୭୦୭୧.୦୪

୧. ପ୍ରକାର ନାମ : ସୁକାନ୍ତି କୁମାର ବହାଦ ବି. ସୁବେଶ୍ୱର ବହାଦ ସା. ପ୍ରାଣୁପୁତ୍ର
୨. ଖତିଆନ ନମ୍ବର : ଜମିର ପରିମାଣ : ହେକ୍ଟର
୩. ଦାବିର ବିବରଣୀ :

ଯେଉଁ ବାବଦ ପାଉଣା	ବକେୟା	ହାଲ (ବଳିତ)	ମୋଟ ପାଉଣା
ଭୂମିକର			
ଅନ୍ୟାନ୍ୟ କର (ସେସ)			
ଜଳକର (ବାଧତାମୂଳକ ମୌଳିକ ଜଳକର)	Sairat case No-		
ଜଳକର (ରବି ଜଳକର)	74/19-20		
ବନକର			
ବିବିଧ			
ସୁଧ			
ସର୍ବମୋଟ			

୪. ଖଜଣା ଦାଖଲ ବିବରଣୀ :

ଯେଉଁ ବାବଦ ପାଉଣା	ବକେୟା	ହାଲ (ବଳିତ)	ଅଣାମ	ମୋଟ ପାଉଣା
ଭୂମିକର				
ଅନ୍ୟାନ୍ୟ କର (ସେସ)				
ଜଳକର (ବାଧତାମୂଳକ ମୌଳିକ ଜଳକର)				
ଜଳକର (ରବି ଜଳକର)				
ବନକର				
ବିବିଧ Royalty (r.d)		୧୦୭୩୨.୦୦		
ସୁଧ				
ସର୍ବମୋଟ		୧୦୭୩୨.୦୦		୧୦୭୩୨.୦୦

୫. ସର୍ବମୋଟ ଦାଖଲ ଟଙ୍କା (ଟଙ୍କା ଓ ପଇସାରେ) : ୧୦୭୩୨.୦୦ ବାସ୍ତୁ ଟଙ୍କା ମାତ୍ର

୬. ଯାହାଦ୍ୱାରା ଦାଖଲ ହେଲା : ଚୌଧୁରୀ

୭. ତାରିଖ : ୧୧/୦୭/୨୧

ରାଜସ୍ୱ ନିରୀକ୍ଷକଙ୍କ ସ୍ୱାକ୍ଷର

୩. ସ. ମୁଦ୍ରଣାଳୟ (ଫାରମ) CTP-197-2,00,000Bks.--31-08-2020

TRUE COPY ATTESTED
BY ADVOCATE

Translated version of Page No: 35 (Internal) of Reply affidavit
Form No XII Receipt Book dated:- 21.01.2021 of
Rule 66 Internal Respondent No: 17
Page No: 35(A)
Revenue Deposit

Receipt No: AAA 0541694 Nayaganh - District, Rameswari -
Tahasil
Jhadapuda - circle, Rameswari -
Tahasil
Muvutholia - mouza, 2020-21
Financial Year



1. Owner Name: SUSANTA KUMAR BARAD
S/O - SARBESWAR BARAD
Village:- SOIKOVPHORAPUR

2. Khata No -

3. Demand Details:-

Purpose of Revenue	Area	Hecl	Total Revenue
--------------------	------	------	---------------

- Land cess
- Other cess
- Water cess (Compulsory)
- Water cess (Rabi Season)
- Forest Revenue
- Others
- Interest
- Grand Total

Suit Case No:-
74/19-20.

ATTESTED
Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No. 31/2000

4. Revenue Deposit details:-

- Purpose of Revenue
- Land cess
- Others ~~cess~~ (Royalty T.Ds) 10,272.00
- Interest
- Grand Total:

5. Total Deposited amount: Ten Thousand Two Hundred Seventy Two Rupees only

6. Depositor's Detail - self

7. Date: 11.02.2021

sd/-
Signature of Revenue
Inspector

TRUE COPY ATTESTED
BY ADVOCATE

Susanta Kumar Barad
(Signature of Respondent No:- 17)

(37)

ରସିଦ୍ ପୁସ୍ତକ
RECEIPT BOOK

ସଂ. 0298445

[ଚିକିତ୍ସା ନିଜାଉତ ପୁକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 186/21-22 ମସିହା 20.

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Received from Susant Kumar

Board of Examiners - Srikrishnam towards payality,

କେଉଁ ବାବଦରେ Add. Charges surface rent under

S. cum 74/19-20.

କିମ୍ବଦନ୍ତୀ ଥାକାରରେ 1- Dayality = R. 13,86,720 = ଟ ୧୦୦

2- Add. Charges = R. 16,94,880 = ଟ ୧୦୦

ଆମ ଥାକାରରେ 3- Surface rent = R. 360 = ଟ ୩

Total = 30,81,960 = ଟ ୨୦୩

ମୋଟ

(ଅକ୍ଷରରେ Rs. Dupeson Thirty Lakh Eighty one thousand
and hundred Sixty) only ଟଙ୍କା ମାତ୍ର)

ତା. 30.3.2022

CGP (FORMS) DTP-207-10,0008-24-07-2012

ପ୍ରସ୍ତୁତ କରୁଥିବା ଅଧିକାରୀ
30-3-2022
SAZIK

Office, Raipur

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BY ADVOCATE

Translated version of page No: 37C (internal) of
Reply affidavit dated:- 21.01.2023 of the
Respondent No: 17

Internal Page No: 37(A)

Sub section XIV - Form No: 511

Receipt Book No: 0298445

Odisha Nitamat Book 1963 Rule 31(i).

Book No: 186 / 21-22 / Year 2020

Received from Susanta Kumar Barad. of Village
Srikushnapur towards Royalty from the purpose
of Addl. charge surface rent vide
Sainat case No: 74/19-20.

Collection	1. Royalty =	Rs:- 13,86,720.00
	2. Addl. charge =	16,94,880.00
	3. Surface Rent =	360.00

Total = 30,81,960.00.

in word: Rupees Thirty Lakhs Eighty one thousand
nine hundred sixty ~~two~~ only)

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No. 31/2000

Date:- 30.03.2022

s/-

Receiving officers
signature

Nazir

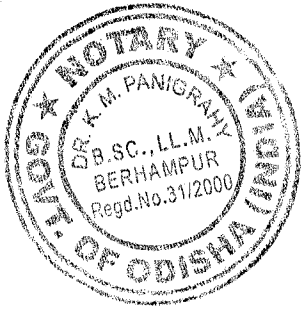
Tahasil office
RAMPUR

Date:- 30.03.22

TRUE COPY ATTESTED

BY ADVOCATE

Susanta Kumar Barad
(signature of Respondent No-17)



38

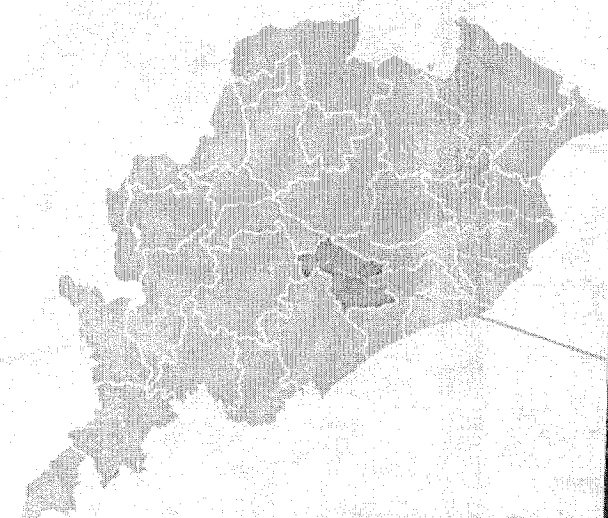
Annexure - R/17/F series.



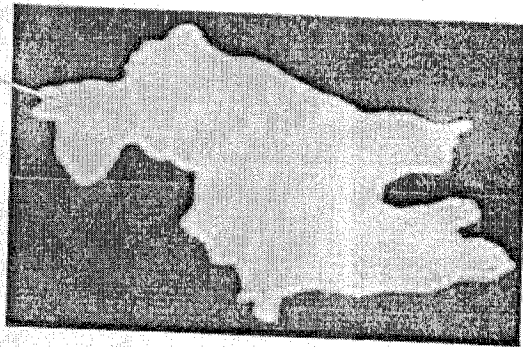
**DISTRICT SURVEY REPORT (DSR)
OF
NAYAGARH DISTRICT, ODISHA
FOR
LATERITE SLAB**

**(FOR PLANNING & EXPLOITING OF MINOR
MINERAL RESOURCES)**

ODISHA



NAYAGARH



As per Notification No. S.O. 3611(E) New Delhi,
25th July, 2018

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(MoEF & CC)

COLLECTORATE, NAYAGARH

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BY ADVOCATE

39

Annexure-R/17/F Series.

PREFACE

In compliance to the notification issued by the Ministry of Environment and Forest and Climate Change Notification no. S.O.3611 (E) New Delhi dated 25-07-2018, the preparation of district survey report of laterite slab mining has been prepared in accordance with Clause II of Appendix X of the notification. Every effort has been made to cover laterite mining locations, future potential areas and overview of laterite slab mining activities in the district with all its relevant features pertaining to geology and mineral wealth. This report will act as a compendium of available mineral resources, geological set up, environmental and ecological set up of the district and is based on data of various departments like Revenue, Water Resources, Forest, Geology and Mining in the district as well as statistical data uploaded by various state Government departments. The main purpose of preparation of District Survey Report is to identify the mineral resources and developing the mining activities along with other relevant data of the District.

1. INTRODUCTION

The Nayagarh district is located towards the west of Puri district surrounded by Cuttack district in the North, Phulbani district in the West, Ganjam district in the South and Khurda district in the East. It lies between 19°54' to 20°32' North latitude and between 84° 29' to 85° 27' East longitude. It has an average elevation of 178 meters (583 feet). This town has Rukhi mountain to the South and Balaram mountain in North. These mountains mitigated the effects of the 1999 Odisha Cyclone on Nayagarh. This district is situated in the hilly ranges in the West and its North Eastern part has formed a small well cultivated fertile valleys intersected by small streams. It's in the higher altitude than the sea level and above flood level. The River Mahanadi flows in the Eastern boundary.

From the history of Nayagarh district it reveals that the district was founded by Suryamani of Baghela dynasty who had come to Puri on a pilgrimage from "Rewa" of Madhya Pradesh. He had built his fort here and adopted Tiger Head as a state symbol. Ninth king of this dynasty "Bagel Singh" (1480-1510) shifted his capital to the district. As per his name this place was known as "Baghua Nayagarh". He was a Vaishnavite and is known to have made small

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27/12/18
Divisional Forest Officer
Mahanadi Wildlife Division
Nayagarh

Collector & Dist. Magistrate
NAYAGARH

Sub-Collector
Nayagarh
Asst. Conservator of Forest
Nayagarh Division

40

Annexure-R/17/Fseries.

Occupational hazards involved in mines are related to dust pollution, noise pollution, blasting and injuries from moving machineries & equipment and fall from high places. DGMS has given necessary guidelines for safety against these occupational hazards. The management has to strictly follow these guidelines.

All necessary first aid and medical facilities are to be provided to the workers. The mine shall be well equipped with personal protective equipment (PPE). Further, all the necessary ported equipments such as helmet, safety goggles, earplugs, earmuffs etc are to be provided to mine workers as per Mines Rules. All operators and mechanics are to be trained to handle fire fighting equipments.

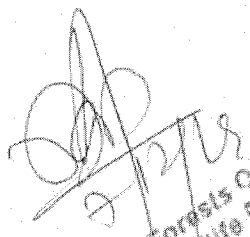
There is no case of Silicosis found in the district within the time frame mentioned above.

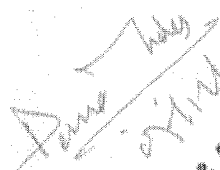
26. PLANTATION OF GREEN BELT DEVELOPMENT IN RESPECT OF LEASES ALREADY GRANTED IN THE DISTRICT

As most of the minor mineral mines/quarries of the district are yet to be exhausted of their mineral content no sort of reclamation measures including plantation has been undertaken excluding gap plantation of local species in the peripheral safety zones of the quarries/ clusters and in some of the haul roads.


27. ANY OTHER INFORMATION

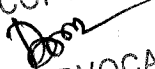
Nil


Divisional Forest Officer
Mahabadi Wildlife Division
Nayagarh.


Collector & Dist. Magistrate
NAYAGARH


Asst. Conservator of Forest
Nayagarh Division


Asst. Conservator of Forest
Nayagarh Division

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Annexure-R/17/F series.

11	Ranpur	Jankla	New	LS 1.618 Ha	24 19" to 19 59' 54" Kh.no-760 Pl.No-92 85 23' 23" to 19 59' 16"	85	23	23	19	59	16	16,180	65,000
12	Ranpur	Mayurjhal	New	LS 1.618 Ha	Kh.no-495 Pl.No-1689 85 24' 51" to 19 59' 46"	85	24	51	19	59	46	16,180	65,000
13	Ranpur	Krushna Chandrapur	New	LS 0.242 Ha	Kh.no-175 Pl.No-824 85 25' 21" to 19 58' 47"	85	25	21	19	58	47	2,420	10,000
14	Ranpur	Krushna Chandrapur	New	LS 0.242 Ha	Kh.no-172 Pl.No-886 0.242 Ha 85 25' 22" to 19 58' 48"	85	25	22	19	58	48	2,420	10,000
15	Ranpur	Krushnac handrapur	New	LS 0.145 Ha	khata no. 172 Plot no. 885-85 21 29 to 19 58 55	85	21	29	19	58	55	1,450	6,090
16	Ranpur	Brundab anbihari	New	LS 2.54 Ha	Khata No.130 Plot No.571 85 24 39 to 19 57 42	85	24	39	19	57	42	25,400	100,000
17	Ranpur	brundab anbihari	New	LS 2.4	Khata No.127 Plot no: 553 85 24 39 to 19 57 43	85	24	39	19	57	43	24,000	100,000
18	Ranpur	Upendra pur	New	LS 0.58	Khata no. 228 plot No. 59 85 24 40 to 19 57 43	85	24	40	19	57	43	5800	24,360
19	Ranpur	Muktapur	New	LS 0.58	Khata No. 274 plot no 359 85 24 46 to 19 58 15	85	24	46	19	58	15	24,800	100,000
20	Ranpur	Muktapur	New	LS 1.80	Khata No. 274 Plot no. 557 85 24 45 to 19 58 15	85	24	45	19	58	15	1,800	7,500
21	Ranpur	Muktapur	New	LS 2.8 Hac	Khata no.274 plot no 1044 85 24 45 to 19 58 44	85	24	45	19	58	44	28,000	115,000
22	Ranpur	Muktapur	New	LS 1.44	Khata No. 274 Plot No.564 85 25 02 to 19 58 26	85	25	2	19	58	26	14,400	60,000
23	Odagaoon	Rohibank	LOI issued	Latrite stone. Area -0.506 Ha	Mouza- Rohibank, Khata No. 417, Plot No. 6,1717,1718,1719, 1732	84	55	17	19	58	48	9860	8258.4
24	Odagaoon	Kamanda	LOI issued	Latrite stone. Area -0.275 Ha	Mouza- Kamanda, Khata No.817, Plot No. 3334	84	55	45.9	19	58	57.5	9860	8258.4

DSR prepared/approved by Collector, Nagaonh.

on 07.12.2019

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(42)

Annexure-R/17/G series.

IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.2500 of 2022

1. Ganeswar Mandhata
2. Deepak Kumar // _____
Routaray **Petitioners**
3. Paresh Mishra

Mr. A.K. Sahoo, Advocate

-versus-

State of Odisha **Opp. Party**

Mr. P.K. Mohanty
Addl. Standing Counsel

CORAM:
JUSTICE S.K. SAHOO

ORDER
30.03.2022

Order No.

01. This matter is taken up through Hybrid arrangement (video conferencing/physical mode).

Heard learned counsel for the petitioners and learned counsel for the State.

This is an application under section 438 Cr.P.C. for grant of anticipatory bail to the petitioners in connection with Chandpur P.S. Case No.24 of 2022 corresponding to G.R. Case No.69 of 2022 pending before the learned J.M.F.C., Ranpur for commission of alleged offences under sections 143, 147, 148, 341, 323, 332, 294, 353, 506, 120-B, 149 of the Indian Penal Code.

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Annexure-R/17/6 series.

Learned counsel for the State on instruction, submitted that the petitioner no.1 Ganeswar Mandhata has got four criminal antecedents, petitioner no.2 Deepak Kumar Routaray has got three criminal antecedents and petitioner no.3 Paresh Mishra has got two criminal antecedents.

In view of the available materials on record particularly the criminal antecedents against the petitioners, while not inclining to grant anticipatory bail to them, it is observed that in the event the petitioners surrender in the learned Court below and move for bail, the same shall be disposed of by the learned Courts below in accordance with law expeditiously. The case diary be made available before the Court concerned for disposal of the case.

The ABLAPL is accordingly disposed of.

Urgent certified copy of this order be granted on proper application.

(**S.K. Sahoo**)
Judge

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BY ADVOCATE

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Annexure R/17/G series.

IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.13843 of 2021

Deepak Kumar Routray & Another *Petitioners*

-versus-

State of Odisha *Opposite Party*

CORAM: JUSTICE S. PUJAHARI

ORDER
16.11.2021

Order
No.

01.

1. This matter is taken up through Hybrid mode.
2. The Petitioners apprehending their arrest in Chandapur P.S. Case No.140 of 2021 registered for alleged commission of offence punishable under Sections 379, 411, 294, 506, 353, 34 of I.P.C., read with Section 12 of Orissa Mines and Minerals (Prevention of Theft and Smuggling Activities) Act and Section 51(1) of Orissa Minor Minerals Concession Rules, have filed this petition for their release on pre-arrest bail.
3. Heard the learned counsel for the Petitioners and the learned counsel for the State.
4. Perused the F.I.R. allegations.
5. On consideration of the allegations made in the F.I.R. and also the submissions made, especially the nature and character of

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Don
BY ADVOCATE

Page 1 of 2

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Annexure-R/17/G series.

allegations, circumstances in which the offences stated to have been committed and it being not disputed that the Petitioners' release on pre-arrest bail shall not be an hindrance to a free and fair investigation, this Court is of the view that the Petitioners have made out a case for their release on pre-arrest bail, more particularly when they are ready and willing to cooperate with the investigation and they have no chance of absconding and/or tampering with the prosecution evidence, if released on pre-arrest bail.

6. Hence, this Court directs that in the event of arrest of the Petitioners in connection with the aforesaid case, they be released on bail by the Officer effecting arrest on such terms and conditions as deemed just and proper.

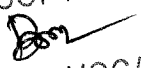
7. However, the aforesaid order is subject to the condition that the Petitioners shall cooperate with the investigation and no other graver offence is reported against the Petitioners beside the aforesaid offences.

8. The ABLAPL is, accordingly, disposed of being allowed.

9. Urgent certified copy of this order be granted on proper application.

(S. Pujahari)
Judge

AIRS SKB

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46

Annexure-R/17/6 Series.

IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.13846 of 2021

Rabi Narayan Routray & Others *Petitioners*

-versus-


State of Odisha *Opposite Party*

CORAM: JUSTICE S. PUJAHARI

ORDER
16.11.2021

Order
No.

01. 1. This matter is taken up through Hybrid mode.
2. The Petitioners apprehending their arrest in Chandapur P.S. Case No.140 of 2021 registered for alleged commission of offence punishable under Sections 379, 411, 294, 506, 353, 34 of I.P.C., read with Section 12 of Orissa Mines and Minerals (Prevention of Theft and Smuggling Activities) Act and Section 51(1) of Orissa Minor Minerals Concession Rules, have filed this petition for their release on pre-arrest bail.
3. Heard the learned counsel for the Petitioners and the learned counsel for the State.
4. Perused the F.I.R. allegations.
5. On consideration of the allegations made in the F.I.R. and also the submissions made, especially the nature and character of

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Annexure-2/17/G series.

allegations, circumstances in which the offences stated to have been committed and it being not disputed that the Petitioners' release on pre-arrest bail shall not be an hindrance to a free and fair investigation, this Court is of the view that the Petitioners have made out a case for their release on pre-arrest bail, more particularly when they are ready and willing to cooperate with the investigation and they have no chance of absconding and/or tampering with the prosecution evidence, if released on pre-arrest bail.

6. Hence, this Court directs that in the event of arrest of the Petitioners in connection with the aforesaid case, they be released on bail by the Officer effecting arrest on such terms and conditions as deemed just and proper.

7. However, the aforesaid order is subject to the condition that the Petitioners shall cooperate with the investigation and no other graver offence is reported against the Petitioners beside the aforesaid offences.

8. The ABLAPL is, accordingly, disposed of being allowed.

9. Urgent certified copy of this order be granted on proper application.

(S. Pujahari)
Judge

MRS SKB

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Don
BY ADVOCATE

48

Annexure-R/17/G series.

IN THE HIGH COURT OF ORISSA : CUTTACK

ABLAPL No.3969 of 2021

Biswabhusan Mandhata ... Petitioner

-Versus-

State of Orissa ... Opp. Party

CORAM : HON'BLE SHRI JUSTICE S.PUJAHARI

ORDER

02. 08.04.2021


This matter is taken up by video conferencing mode.

The Petitioner apprehending his arrest in Chandpur P.S. Case No.127 of 2020, corresponding to G.R. Case No.421 of 2020, pending in the court of J.M.F.C., Ranpur registered for alleged commission of offences punishable under Sections 379 and 411/34 of the I.P.C. read with Section 12 of the Orissa Mines and Minerals (Prevention of Theft, Smuggling and Other Unlawful Activities) Act, 1989 and Section 51(1) of the Orissa Minor Minerals Concession Rules, 2016, has filed this petition for his release on pre-arrest bail.

Heard the learned counsel for the Petitioner and learned counsel for the State.

Perused the F.I.R. allegations.

On consideration of the allegations made in the F.I.R. and also the submissions made, especially the nature and character of allegations, circumstances in which the offences stated to have been committed and also it being not disputed that the Petitioner's release on pre-arrest bail shall not be an hindrance to a free and fair investigation, this Court is of the

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BY ADVOCATE

49

Annexure-R/17/6 series.

view that the Petitioner has made out a case for his release on pre-arrest bail, more particularly when he is ready and willing to cooperate with the investigation and he has no chance of absconding and/or tampering with the prosecution evidence, if released on pre-arrest bail.

Hence, this Court directs that in the event of arrest of the Petitioner in connection with the aforesaid case, he be released on bail by the Officer effecting arrest on such terms and conditions as deemed just and proper.

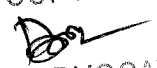
However, the aforesaid order is subject to the condition that the Petitioner shall cooperate with the investigation and no other graver offence is reported against the Petitioner besides the aforesaid offences.

The ABLAPL is, accordingly, disposed of being allowed.

As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

.....
S.Pujahari, J.

DA

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Annexure-R/17/Gseries

IN THE HIGH COURT OF ORISSA AT CUTTACK

ABLAPL No.14000 of 2022

***Basanta Kumar Mohapatra &
another***

.... ***Petitioners***

Mr. Akshaya Kumar Sahoo, Advocate

-versus-

State of Odisha

.... ***Opposite Party***

Mr. Shashanka Patra, A.S.C.

**CORAM:
JUSTICE CHITTARANJAN DASH**

**ORDER
15.12.2022**

Order No.

02. 1. Heard the learned counsels for the Petitioners and the State.
2. By means of this application, the Petitioners seek grant of bail U/s.438 Cr.P.C. in apprehension of arrest for his alleged involvement in the offence U/s. 379/411/34, I.P.C. and Section 12 of the Mines & Minerals (Prevention of Theft Smuggling Activities) Act, 1989 and Section 51(1) of the Orissa Minor Minerals Concession Rules, 2006, in connection with Chandpur P.S. Case No.152 of 2022 corresponding to G.R. Case No.387 of 2022 pending in the court of learned J.M.F.C., Ranpur.
3. It is alleged that one Purusottam Pradhan, S.I. of Police, Chandpur P.S. along with other police staff while were performing patrolling duty, received information from reliable source that illegal digging and transporting of laterite stone is going on at village Ostapada. In order to ascertain the veracity of the information, the police party

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BY ADVOCATE

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Annexure-R/17/6-series

proceeded to the spot along with two local witnesses and found four persons were loading laterite stones on a tractor near Mangala Temple of Ostapada. The police personnel nabbed three persons from the spot, while one person managed to escape. On verification of the tractor, it was found that there is no registration number of the tractor and trolley. On further verification it was also found that laterite stones have been dug and cut recently and 18 nos. of cut-pieces of laterite stone were lying on the surface whereas 53 nos. of laterite stones were already loaded on the said tractor-trolley. On query by the police team, those three persons disclosed that one Deepak Routray, who fled away from the spot, had brought them to the spot for loading and transporting of these laterite stones, but they have no license or authority for doing so.

4. Learned counsel for the Petitioners submits that he does not press this bail application in respect of Petitioner No.2. Accordingly, the ABLAPL is dismissed as not pressed so far as Petitioner No.2 – Dipak @ Deepak Kumar Routray is concerned.

5. So far as Petitioner No.1 is concerned, learned counsel for the Petitioners submits that Petitioner No.1 is the owner of the Tractor in question. But he was neither present at the spot nor the said transportation was done with his knowledge. Learned counsel for the Petitioners further submits that, the name of Petitioner No.1 is also not there in the F.I.R.

6. Be that as it may, having regard to the nature and seriousness of the allegation, gravity of the offence and the facts and circumstances of the case, while this Court is not inclined to grant anticipatory bail,

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BY ADVOCATE

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Annexure - R/17/G series.

it is directed that in the event Petitioner No.1 surrenders and moves for bail before the learned J.M.F.C., Ranpur in the aforesaid G.R. Case within a period of three weeks from today, the learned Magistrate shall consider the bail application of the Petitioner No.1 and dispose of the same keeping in view that his name is not there in the F.I.R. In case the court intends to grant bail, shall do so on such terms and conditions as would be deemed just and proper, so also with the conditions that Petitioner No.1 shall tender an undertaking that he shall not engage his vehicle in any illegal activities, i.e. carrying/transporting any stolen articles including stone in any manner whatsoever, but with proper documentation. Violation of any of the terms and conditions shall entail cancellation of bail.

7. The ABLAPL is disposed of accordingly.

(*Chittaranjan Dash*)
Judge

S.K.Parida

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BY ADVOCATE

High Court of Orissa

53
Annexure-R/17/G series.High Court of Orissa
Case Details

Case Type	: ABLAPL	
Filing Number	: 5645/2020	Filing Date: 22-05-2020
Registration Number	: 5645/2020	Registration Date: 26-05-2020
CNR Number	: ODHC01-028034-2020	

Case Status

First Hearing Date	:
Decision Date	: 29th May 2020
Case Status	: CASE DISPOSED
Nature of Disposal	: Uncontested--Allowed
Coram	: 2819MR. JUSTICE C.R.DASH
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Supplementary(Daily)

Petitioner and Advocate

1) DILIP KUMAR SAMANTRAY Advocate- R.N.MOHANTY,B.C.NAYAK, P.C.BEHERA

Respondent and Advocate

1) STATE OF ODISHA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	438

Subordinate Court Information

Court Number and Name	: J.M.F.C.,RANPUR
Case Number and Year	: GR - 0000169 - 2020
Case Decision Date	: --
state	: ORISSA
District	: Nayagarh

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: RANPUR
FIR Number	: 130
Year	: 2020

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History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	MR. JUSTICE C.R.DASH		29-05-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.
	MR. JUSTICE C.R.DASH			Disposed

Orders

Order Number	Judge	Order Date	Order Details
1	MR. JUSTICE C.R.DASH	29-05-2020	

Category Details

Category	CRIMINAL MATTERS (9)
----------	------------------------

54

Sub Category


CRIMINAL MATTERS RELATING TO BAIL/INTERIM
BAIL/ANTICIPATORY BAIL/PAROLE (10)

Sub Sub Category

Anticipatory Bail Applications (2)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	26-05-2020	All Objections are Complied	26-05-2020	--

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Annexure-R/17/G.Jedus.

ABLAPL No.5645 of 2020

02. 29.05.2020

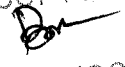
Heard learned counsel for the petitioner and learned Additional Standing Counsel for the State.

This is an application under Section 438 Cr.P.C.

Considered the materials placed by learned counsel for the parties.

Taking into consideration the facts and submissions, factum of permanent residence of the petitioner and nature of allegation, it is directed that the petitioner shall surrender before the learned J.M.F.C., Ranpur and apply for bail in connection with Ranpur P.S. Case No.130 of 2020 corresponding to G.R. Case No.169 of 2020 within 15 (fifteen) days from today. In the event of his surrender and motion for bail, learned J.M.F.C., Ranpur shall release the petitioner on bail on such terms and conditions as deemed just and proper, including the following condition:-

1. the petitioner shall appear before the I.O. once in a fortnight for the purpose of investigation, till submission of Final Form.
2. the petitioner shall not involve himself in similar or any other offence during currency of this order.

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BY ADVOCATE

(56)

Annexure-R/17/6 series.


The ABLAPL is accordingly disposed of.

As Lock-down period is continuing for COVID-19, learned counsel for the petitioner may utilize the soft copy of this order available in the High Court's official website or print out thereof at par with certified copies in the manner prescribed, vide Court's Notice No.4587, dated 25.03.2020.

Murmu

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C.R. Dash, J.

TRUE COPY ATTESTED

BY ADVOCATE

High Court of Orissa

Annexure-R/17/6 series.

High Court of Orissa
Case Details

Case Type	: ABLAPL	
Filing Number	: 11595/2020	Filing Date: 24-09-2020
Registration Number	: 11595/2020	Registration Date: 01-10-2020
CNR Number	: ODHC01-054362-2020	

Case Status

First Hearing Date	:
Decision Date	: 04th November 2020
Case Status	: CASE DISPOSED
Nature of Disposal	: Uncontested--Disposed Off
Coram	: 2823MR. JUSTICE D.DASH
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Supplementary(Daily)

Petitioner and Advocate

1) SANTANU BARAD @ BUTU Advocate- SURYAKANTA DWIBEDI, R.K.MAHANTA, N.HOTA, S.PATI
--

Respondent and Advocate

1) STATE OF ODISHA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	438

Subordinate Court Information

Court Number and Name	: J.M.F.C., RANPUR
Case Number and Year	: GR - 0000348 - 2020
Case Decision Date	: --
state	: ORISSA
District	: Nayagarh

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BY ADVOCATE

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: CHANDAPUR
FIR Number	: 87
Year	: 2020

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	MR. JUSTICE D.DASH		04-11-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.
	MR. JUSTICE D.DASH			Disposed

Orders

Order Number	Judge	Order Date	Order Details
1	MR. JUSTICE D.DASH	04-11-2020	

Category Details

Category	CRIMINAL MATTERS (9)
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58

Sub Category

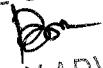
CRIMINAL MATTERS RELATING TO BAIL/INTERIM
BAIL/ANTICIPATORY BAIL/PAROLE (10)

Sub Sub Category

Anticipatory Bail Applications (2)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	01-10-2020	All Objections are Complied	01-10-2020	--

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BY ADVOCATE

50

Annexure-R/17/6 series.

ABLAPL NO. 11595 OF 2020

02. 04.11.2020

The matter is taken up through video conferencing mode.

The petitioner having been implicated in Chandpur P.S. Case No. 87 of 2020 corresponding to G.R. Case No. 348 of 2020 on the file of learned J.M.F.C., Ranpur for alleged commission of offence under section 379/411/34 of the IPC read with section-12 of the Odisha Miner Mineral (Prevention of Theft, Smuggling & other Unlawful Activities) Act, 1989 and section 51(1) of the Orissa Miner Mineral Concession Rules, 2016, has filed this application under section 438 of the Cr.P.C. for his release on bail in the event of his arrest in the said case.

Heard learned counsel for the petitioner and learned counsel for the State.

Considering the submissions made and on going through the materials as placed as also taking into account the surrounding circumstances, while being not inclined to consider the prayer for grant of anticipatory bail to the petitioner; this application stands disposed of with an observation that in the event the petitioner surrenders before the court in seisin of the case and moves for his release on bail, the same shall be considered on its own merit; further taking into account the factum of release of co-accused person on bail and if similarly situated with the petitioner on the ground of parity, as per law disposed of in accordance with law early so as to enable the petitioner in case necessity so arises, to approach the next higher forum early.

The ABLAPL is accordingly disposed of.

The case records be transmitted at the cost of the petitioners.

.....
D. Dash, J.

TRUE COPY ATTESTED
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BY ADVOCATE

60

Annexure-R17/6series.

IN THE HIGH COURT OF ORISSA, CUTTACK

ABLAPL No.3690 of 2021

Santanu Barad @ Batu

... Petitioner

-versus -

State of Odisha

... Opp. Party

CORAM : HON'BLE SHRI JUSTICE S. PUJAHARI

ORDER

2. 05.04.2021

This matter is taken up by video conferencing mode.

Heard learned counsel for the petitioner and learned counsel for the State.

The petitioner apprehending his arrest in Chandpur P.S. Case No.127 of 2020 corresponding to G.R. Case No.421 of 2020 pending in the court of J.M.F.C., Ranpur for alleged commission of offences punishable under Sections 379/411/34 IPC read with Section 12 of the Orissa Mines and Mineral (Prevention of Theft and Smuggling Activities) Act and Section 51(1) of the Orissa Minor Minerals Concession Rules has filed this petition for his release on pre-arrest bail.

On consideration of the allegations made in the F.I.R. and also the submissions made, especially the nature and character of allegations, circumstances in which the offences stated to have been committed and also it being not disputed that the petitioner's release on pre-arrest bail shall not be a hindrance to the free and fair investigation, this Court is of the view that the petitioner has made out a case for his release on pre-arrest bail, more particularly when he is ready and willing

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BY ADVOCATE

(61)

Annexure-R/17/G Series.

2

to cooperate with the investigation and he has no chance of absconding and/or tampering with the prosecution evidence, if released on pre-arrest bail.

Hence, this Court directs that in the event of arrest of the petitioner in connection with the aforesaid case, he be released on bail by the Officer effecting arrest on such terms and conditions as deemed just and proper.

However, the aforesaid order is subject to the condition that the petitioner shall cooperate with the investigation and no other graver offence is reported against the petitioner besides the aforesaid offences.

The ABLAPL is, accordingly, disposed of being allowed.

As the restrictions due to the COVID-19 situation are continuing, learned counsel for the parties may utilize a soft copy of this order available in the High Court's website or print out thereof at par with certified copy in the manner prescribed, vide Court's Notice No.4587, dated 25th March, 2020.

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S.Pujahari, J.

PKS

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Don
BY ADVOCATE

62

Annexure-R/17/6 series.

IN THE HIGH COURT OF ORISSA AT CUTTACK

CRLMC No.2239 of 2021

Ganeswar Mandhata

....

Petitioner

Mr. S. Dwibedi,
Advocate

-versus-

State of Odisha

....

Opposite Party

Mr. S.K. Mishra,
Addl. Standing Counsel

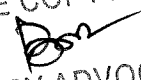
CORAM:

JUSTICE SASHIKANTA MISHRA

ORDER
18.11.2021.

Order No.

01. 1. This matter is taken up through hybrid mode.
2. Heard Mr. S. Dwibedi, learned counsel for the Petitioner, and Mr. S.K. Mishra, learned Addl. Standing Counsel for the State.
3. This is an application under Section 482 of the Cr.P.C. The Petitioner is aggrieved by imposition of the condition to furnish cash security of Rs.1,00,000/- (Rupees One Lakh) for release of his vehicle by the learned Addl. Sessions Judge, Nayagarh in

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BY ADVOCATE

63

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Annexure R/17/6 series.

Crl. Revision No.18-33 of 2021 arising out of G.R. Case No.421 of 2020.


4. The Petitioner claims to be the owner of a Maruti Alto-800 Car bearing Regn.No.0D-02-U-5592, which was seized in connection with G.R. Case No. 421 of 2020. On an application filed by the Petitioner for release of the vehicle, the learned Addl. Sessions Judge, Nayagarh allowed such prayer by imposing certain conditions including the condition of furnishing cash security of Rs.1,00,000/- (Rupees One Lakh).

5. It is submitted by Mr. Dwibedi that the Petitioner is not in a position to furnish cash security for such amount because of his financial difficulties and, as such, it is prayed that the same condition may be imposed for a lesser amount.

6. Learned Addl. Standing Counsel submits that having regard to the submissions made, the Court may pass appropriate order.

7. Having regard to the submissions as above and the fact the learned court below has also imposed a condition of furnishing property surety of Rs.2,00,000/- (Rupees Two Lakhs), this Court is inclined to allow the prayer. The impugned order is modified to the extent that instead of Rs.1,00,000/- (Rupees One Lakh), the Petitioner shall furnish a cash security of Rs.10,000/- (Rupees Ten Thousand) with all other conditions remaining intact.

The CRLMC is disposed of.

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BY ADVOCATE

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Annexure R/17/G series.

Urgent certified copy of this order be granted on proper application.

(Sashikanta Mishra)
Judge

AKB



(65)
High Court of Orissa

Annexure-R/17/6/2019

High Court of Orissa
Case Details

Case Type	: ABLAPL	
Filing Number	: 2163/2020	Filing Date: 11-02-2020
Registration Number	: 2163/2020	Registration Date: 14-02-2020
CNR Number	: ODHC01-011306-2020	

Case Status

First Hearing Date	:
Decision Date	: 01st June 2020
Case Status	: CASE DISPOSED
Nature of Disposal	: Contested--Allowed
Coram	: 2825MR. JUSTICE S.K.SAHOO
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Weekly Daily
Short Order	: ADJOURNED

Petitioner and Advocate

1) SUSAMA DEI Advocate- SAROJ KU DASH,S.P.DASH, A.K.SRICHANDAN 2) JUDHISTIR PRADHAN

Respondent and Advocate

1) STATE OF ODISHA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	438

Subordinate Court Information

Court Number and Name	: J.M.F.C.,RANPUR
Case Number and Year	: GR - 0000043 - 2020
Case Decision Date :	--
state	: ORISSA
District	: Nayagarh

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: CHANDAPUR
FIR Number	: 14
Year	: 2020

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BY ADVOCATE

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	DR. JUSTICE A.K.MISHRA		28-02-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.
	MR. JUSTICE S.K.SAHOO			Disposed
	DR. JUSTICE A.K.MISHRA		20-03-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.

Orders

Order Number	Judge	Order Date	Order Details
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66

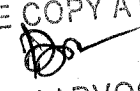
1	DR. JUSTICE A.K.MISHRA	28-02-2020	
2	MR. JUSTICE S.K.SAHOO	01-06-2020	

Category Details

Category	CRIMINAL MATTERS (9)
Sub Category	CRIMINAL MATTERS RELATING TO BAIL/INTERIM BAIL/ANTICIPATORY BAIL/PAROLE (10)
Sub Sub Category	Anticipatory Bail Applications (2)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	14-02-2020	All Objections are Complied	14-02-2020	--

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BY ADVOCATE

(67)

Annexure-R/17/G series.

ABLAPL No. 2163 of 2020

1. Susama Dei
2. Judhistir Pradhan **Petitioners**
-Vrs.-
State of Odisha **Opp. Party**

03. 01.06.2020

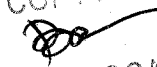
The matter is taken up through Video Conferencing.

Heard learned counsel for the petitioners and learned counsel for the State.

This is an application under section 438 Cr.P.C. for grant of anticipatory bail to the petitioners in connection with Chandpur P.S. Case No. 14 of 2020 corresponding to G.R. Case No. 43 of 2020 pending in the Court of Learned J.M.F.C., Ranpur for alleged commission of offences under sections 341/294/323/353/379/34 of the Indian Penal Code read with section 12 of Mineral (Prevention of Theft, Smuggling and Unlawful Activities) Act, 1988.

Perused the F.I.R.

Considering the submission made by the learned counsel for the petitioners that the offences are triable by Magistrate and taking into account the nature of accusation against the petitioner and on hearing the learned counsel for the State, I am inclined to release the petitioners on anticipatory bail and accordingly, this Court directs that in the event of arrest of the petitioners in connection with the aforesaid case, they shall be released on bail on furnishing bail bond of Rs.10,000/- (rupees ten thousand) each with one surety each for the

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Annexure-R/17/A series.


like amount to the satisfaction of the arresting officer with further conditions that they shall make themselves available for interrogation by the I.O. as and when required and they shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Investigating Officer.

Violation of any of the above conditions shall entail cancellation of bail.

The ABLAPL is accordingly disposed of.

Urgent certified copy of this order is granted on proper application.

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BY ADVOCATE

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S.K. Sahoo, J.

(69)
High Court of Orissa

Annexure-R/17/G series-

High Court of Orissa
Case Details

Case Type	: ABLAPL	
Filing Number	: 14055/2020	Filing Date: 10-11-2020
Registration Number	: 14055/2020	Registration Date: 11-11-2020
CNR Number	: ODHC01-066447-2020	

Case Status

First Hearing Date	:
Decision Date	: 27th November 2020
Case Status	: CASE DISPOSED
Nature of Disposal	: Uncontested--Disposed Off
Coram	: 2823MR. JUSTICE D.DASH
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Supplementary(Daily)

Petitioner and Advocate

1) BIDYADHAR BEHERA
Advocate- AKSHYA KUMAR SAHU,A. KALASH

Respondent and Advocate

1) STATE OF ORISSA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	438

Subordinate Court Information

Court Number and Name	: J.M.F.C.,RANPUR
Case Number and Year	: GR - 0000421 - 2020
Case Decision Date	: --
state	: ORISSA
District	: Nayagarh

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BY ADVOCATE

IA Details

IA Number	Party	Date of Filing	Next Date	IA Status
IA/105/2021	BIDYADHAR BEHERA STATE OF ORISSA	25-01-2021	--	Pending

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: CHANDAPUR
FIR Number	: 127
Year	: 2020

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	MR. JUSTICE D.DASH		27-11-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.
	MR. JUSTICE D.DASH			Disposed
	MR. JUSTICE D.DASH			Disposed

Orders

(70)

Order Number	Judge	Order Date	Order Details
1	MR. JUSTICE D.DASH	27-11-2020	
2	MR. JUSTICE D.DASH	23-02-2021	

Category Details

Category	CRIMINAL MATTERS (9)
Sub Category	CRIMINAL MATTERS RELATING TO BAIL/INTERIM BAIL/ANTICIPATORY BAIL/PAROLE (10)
Sub Sub Category	Anticipatory Bail Applications (2)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	11-11-2020	All Objections are Complied	11-11-2020	--

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BY ADVOCATE

(71)

Annexure-R/17/G series.

ABLAPL No.14055 OF 2020

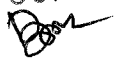
02. 27.11.2020 The matter is taken up through video conferencing.

Heard learned counsel for the petitioner and learned counsel for the State.

Considering the submissions made and keeping in view the nature of accusations as also the surrounding circumstances; while being not inclined to grant anticipatory bail to the petitioner, it is observed that in the event the petitioner surrenders in the court in seisin of the case in connection with Chandpur P.S. Case No.127 of 2020 corresponding to G.R. Case No.421 of 2020 pending on the file of learned J.M.F.C., Ranpur, within four weeks hence and moves for his release on bail, the same shall be considered on its own merit and disposed of in accordance with law without being influenced by this order during the first hour so as to enable the petitioner to approach the next higher forum during the course of the day in case necessity so arises. The case records be made available at the cost of the petitioner.

The ABLAPL is accordingly disposed of.

Basu

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BY ADVOCATE

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D. Dash, J

(72)
High Court of Orissa

Admetuse-R/17/G-series.

High Court of Orissa
Case Details

Case Type	: ABLAPL	
Filing Number	: 11792/2020	Filing Date: 25-09-2020
Registration Number	: 11792/2020	Registration Date: 07-10-2020
CNR Number	: ODHC01-054945-2020	

Case Status

First Hearing Date	:
Decision Date	: 05th November 2020
Case Status	: CASE DISPOSED
Nature of Disposal	: Uncontested--Disposed Off
Coram	: 2823MR. JUSTICE D.DASH
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Supplementary(Daily)

Petitioner and Advocate

1) ASHOK SUBUDHI Advocate- N.SAHANI,K.PRADHAN
--

Respondent and Advocate

1) STATE OF ODISHA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	438

Subordinate Court Information

Court Number and Name	: J.M.F.C.,RANPUR
Case Number and Year	: GR - 0000353 - 2020
Case Decision Date	: --
state	: ORISSA
District	: Nayagarh

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BY ADVOCATE

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: CHANDAPUR
FIR Number	: 90
Year	: 2020

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	MR. JUSTICE D.DASH		05-11-2020	FOR ORDERS - FRESH BAIL APPLICATIONS U/S 438 Cr.P.C.
	MR. JUSTICE D.DASH			Disposed

Orders

Order Number	Judge	Order Date	Order Details
1	MR. JUSTICE D.DASH	05-11-2020	

Category Details

Category	CRIMINAL MATTERS (9)
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Sub Category	CRIMINAL MATTERS RELATING TO BAIL/INTERIM BAIL/ANTICIPATORY BAIL/PAROLE (10)
Sub Sub Category	Anticipatory Bail Applications (2)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	07-10-2020	All Objections are Complied	07-10-2020	--

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BY ADVOCATE

(74)

Annexure-R/17/6-2020

ABLAPL No.11792 OF 2020

02. 05.11.2020 The matter is taken up through video conferencing.

Heard learned counsel for the petitioner and learned counsel for the State.

Considering the submissions made and keeping in view the nature of accusations, as also the surrounding circumstances; while being not inclined to grant anticipatory bail to the petitioner, it is observed that in the event the petitioner surrenders in the court in seisin of the case in connection with Chandpur P.S. Case No.90 of 2020 corresponding to G.R. Case No.353 of 2020 on the file of learned J.M.F.C., Ranpur, within four weeks hence and moves for his release on bail, the same shall be considered on its own merit and disposed of in accordance with law without being influenced by this order during the first hour so as to enable the petitioner to approach the next higher forum during the course of the day in case necessity so arises. The case records be made available at the cost of the petitioner.

The ABLAPL is accordingly disposed of.

Basu

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D. Dash, J
BY ADVOCATE

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D. Dash, J

(75)
High Court of Orissa

Annexure-R/17/G/Secree

High Court of Orissa
Case Details

Case Type	: CRLREV	
Filing Number	: 297/2021	Filing Date: 25-08-2021
Registration Number	: 297/2021	Registration Date: 26-08-2021
CNR Number	: ODHCO1-055891-2021	

Case Status

First Hearing Date	:
Decision Date	: 15th September 2021
Case Status	: CASE DISPOSED
Nature of Disposal	: Uncontested--Disposed Off
Coram	: 2907MR. JUSTICE S.PUJAHARI
Bench	: Single Bench
State	: ORISSA
District	: Nayagarh
Judicial	: Criminal Section
Causelist Name	: Supplementary(Daily)
Last Page Number	: 9
Next Page Number	: 10

Petitioner and Advocate

1) GANESWAR MANDHATA
Advocate- SURYAKANTA DWIBEDI,R.K.MAHANTA, K.MOHANTY

Respondent and Advocate

1) STATE OF ODISHA

Acts

Under Act(s)	Under Section(s)
CRIMINAL PROCEDURE CODE, 1973	397,401

Subordinate Court Information

Court Number and Name	: J.M.F.C.,RANPUR
Case Number and Year	: CMC - 0000040 - 2021
Case Decision Date	: --
state	: ORISSA
District	: Nayagarh

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BY ADVOCATE

FIR Details

State	: ORISSA
District	: Nayagarh
Police Station	: CHANDAPUR
FIR Number	: 127
Year	: 2020

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	MR. JUSTICE S.PUJAHARI		15-09-2021	FRESH ADMISSION
	MR. JUSTICE S.PUJAHARI			Disposed

Orders

Order Number	Judge	Order Date	Order Details
1	MR. JUSTICE S.PUJAHARI	15-09-2021	

Category Details

Category	CRIMINAL MATTERS (9)
Sub Category	ANY OTHER MATTER UNDER CR.P.C. (21)

(76)

Annexure-R/17/6 series.

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	26-08-2021	All Objections are Complied	26-08-2021	--

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BY ADVOCATE

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Annexure-R/17/6 series.

IN THE HIGH COURT OF ORISSA : CUTTACK

CRLREV No.297 of 2021

Ganeswar Mandhata ... Petitioner
-Versus-
State of Odisha ... Opp. Party

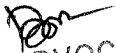
CORAM : HON'BLE SHRI JUSTICE S.PUJAHARI

ORDER

15.09.2021

Order
No.

01. 1. This matter is taken up through Hybrid mode.
2. This criminal revision has been filed by the Petitioner challenging the order dated 13.08.2021 passed by the learned J.M.F.C., Ranpur in C.M.C. Case No.40 of 2021 rejecting his petition filed under Section 457 of Cr.P.C. for release of the vehicle bearing registration No.OD-02-U-5592.
3. It is not disputed that the impugned order is revisable one and against that order both the High Court as well as the Court of Sessions can exercise revisional jurisdiction. The Petitioner, therefore, has right to choose either forum.
4. But, considering the fact that approaching the Sessions Judge is more convenient and result in expeditious disposal of such petition, this Court directs the Petitioner to approach the Court of Sessions in criminal revision against the impugned order within three weeks hence and on filing of such revision, if it is otherwise not defective, learned Sessions Judge concerned

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BY ADVOCATE

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Annexure-R/17/G/section.

shall dispose of the same as expeditiously as possible, preferably within a month of filing of such revision.

5. Since this Court has not exercised the revisional jurisdiction against such order, this order, therefore, should not be construed by the Sessions Judge as exhaustion of remedy of revision available to the Petitioner already.

6. There is no limitation in this case in view of the order passed by the Apex Court in *Suo Motu Writ Petition (Civil) No.3 of 2020*.

7. Filing of certified copy shall also be dispensed with on filing of true copy.

8. With the aforesaid order, the CRLREV stands disposed of.

9. Urgent certified copy of the order be granted on proper application.

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BY ADVOCATE

(S. Pujahari)
Judge

PKS

(79) A010)EX008 04/11/2020
GR No-421/20

DR No - 856/PS

Df. 04.11.2020

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): NAYAGARH P.S. (थाना): CHANDPUR PS Year (वर्ष): 2020
FIR No. (प्र.सू.रि. सं.): 0127 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 04/11/2020 08:00 hrs

S.No. (क्र.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	IPC 1860	411
3	IPC 1860	34
4	ORISSA MINES AND MNRL(FREVN. OF THEFT SMUGG ACTIVITIES)ACT 1989	12
5	ORISSA MINOR MINERALS CONCESSION RULES, 2016	51(U)

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Wednesday Date From (दिनांक से): 28/10/2020 Date To (दिनांक तक): 28/10/2020
Time Period (समय अवधि): Pahar 8 Time From (समय से): 22:40 hrs Time To (समय तक): 23:00 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 04/11/2020 Time (समय): 20:00 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 007 Date & Time: 04/11/2020 08:00 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 22 Km(s) Beat No. :
(b) Address (पता): CHAMPATIPUR CHHAKA, RANAPUR
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम): RANPUR District (State) (जिला (राज्य)): NAYAGARH (ODISHA)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): SANJAYA KUMAR SAMANTRA -OAS
(b) Father's/Husband's Name (पिता / पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1985 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (सूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)
S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)
1
(h) Address (पता):

TRUE COPY ATTESTED

BY ADVOCATE

80

Annexure-2/17/G/Gen/18

N.C.R.B (एन.सी.आर.बी.)
I.I.F.-1 (एकीकृत जांच केंद्र)

(h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	TAHASILDAR, RANAPUR,RANPUR,NAYAGARH,ODISHA, INDIA
2	Permanent Address	TAHASILDAR, RANAPUR,RANPUR,NAYAGARH,ODISHA, INDIA

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-6370413060

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	DRIVER OF TATA TIPPER REGD NO-OR-02-AZ-7757			1. UNKNOWN,NAYAGARH, ODISHA,INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
1	AUTOMOBILES AND OTHERS	Heavy Truck	REGD NO OR 02 AZ 7757	800000 Rs.
2	OTHERS	OTHER CONVEYANCE	LATERATE STIBE 150 PEACE	5000 Rs.

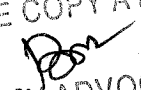
10.Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में): 805000 Rs.

11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.)UIDB Number (यू.डी.प्रकरण सं.)

12.First Information contents (प्रथम सूचना तथ्य):

TODAY I.E ON 04.11.20 AT ABOUT 8.00PM COMPLT. SANJAYA KUMAR SAMANTRA, OAS , TAHASILDAR, RANAPUR APPEARED AT P.S WITH A WRITTEN REPORT ALLEGED THAT ON 28.11.20 AT 10 PM HE ALONG WITH (RS) PRAMODA BEHERA, (RI) ANIL BEHERA WITH APR FORCE WERE PERFORMING NIGHT RAID DUTY TO DETECT ILLEGAL LATERITE STONE. AT THAT TIME HE RECEIVED INFORMATION THAT ILLEGAL MINING WORKING AT BORBORAJHAR MINING AREA AFTER THAT THEY WENT TOWARDS AREA WITH STAFF. AT AROUND 10.40PM NEAR MAYURJHALIA COLLEGE SEEN A LATERITE STONE TIPPER GOING HIGH SPEED FROM BORBARAJHAR JUNGLE SIDE AND DETECTED IT AT CHAMPATIPUR CHOWK AT 11 PM BY CHEASING THE VEHICLE. THE DRIVER FLED AWAY FROM THE SPOT LEAVING THE TIPPER. TILL TODAY I.E ON 04.11.20 NONE WITH PROPER DOCUMENT IN SUPPORT OF THE TIPPER VEHICLE HAS CLAIMED SO IN SUSPECTED HE HANDED OVER IT TO CHANDPUR PS FOR NECESSARY LEGAL ACTION. THE SCAN COPY OF FIR IS ENCLOSED HEREWITH.

TRUE COPY ATTESTED

 BY ADVOCATE

(81)

Annexure - R/17/G series

5.11.20
2

The IIC Chandpur PS

Sub: Report regarding detection of illegal laterite stone loaded Tipper bearing Regd No OR-02-AZ-7757, loaded with about 150 laterite stones.

Sir,

With the reference and subject cited above, I Sanjaya Kumar Samantra, OAS, Tahasildar Ranpur, furnish this report to the effect that on 28/10/2020 at 10 PM, I along with Pramod Behera, (Revenue Supervisor) and Anil Behera (Revenue Inspector Chandpur) and APR force were performing Night raid to detect illegal laterite stone loaded trucks. During the course of said duty at Gopalpur, I received information that illegal mining work is going on Borborajhar mining area. On this input, I along with other staffs went towards Boraborajhar mines of Mayurjhalia area to cause raid in office vehicle. At around 10.40 P.M., while near Mayurjhalia college road opposite side of Boborajhar mining area, we detected the arrival of a laterite stone loaded Tipper, coming from Bobarajhar jungle side. Seeing the arrival of our vehicle, the driver of the Laterite stone loaded Tipper fled towards Gopalpur with high speed. We chased the vehicle and nabbed the stone loaded vehicle at Champatipur chowk. The driver fled the spot leaving the laterite stone loaded truck on the road. On verification, we found that the vehicle was loaded full with about 150 numbers of Laterite stones, procured illegally

As no lease has been granted to any Laterite stone quarry of the Ranpur Tahasil and nearby areas so it was construed that the laterite stones had been smuggled after being procured illegally from Borborajhar mining quarry.

Thereafter at 11 PM, I seized the 1) Tipper bearing Regd No OR-02-AZ-7757, loaded with about 150 laterite stones in the presence of other staffs and brought the brought the seized laterite stone loaded tipper to Ranpur Tahasil campus.

Since 28/10/2020 to till date, none with proper document in support of loaded laterite stones and the said tipper vehicle, has claimed yet. Hence the Tipper is also suspected to be stolen. As the unknown accused persons caused theft and smuggling of the laterite stones after illegally procuring from Borborajhar stone quarry Mayurjhalia, hence they are liable for legal actions. In view of the above facts the laterite stone loaded vehicle is handed over to Chandpur PS for necessary legal action vide letter number 3575/ Tahasil office Ranpur Dt 4/11/2020.

Yours Faithfully TRUE COPY ATTESTED
BY ADVOCATE

SPD Received the report from Sanjaya Kumar Samantra a
4-11-2020
Case number 127 dt 4-11-2020
U/S 379/41/54 sec 4/Sec 12 of the Mines
Act 1957 & the provisions of the Mines Act 1957
& the provisions of the Mines Act 1957
of the Mines Act 1957 (Sec 8(1)) on the basis of
the report of the investigation. Act of APR force
supply to the department for the case U/S
4-11-2020
Tahasildar Ranpur -
6370413660
IIC Chandpur

82

Annexure-R/17/G series.

3

OFFICE OF THE TAHASILDAR, RANPUR

Letter No. 3875 Date: 16.11.20

To

The I.I.C,
Chandapur P.S., Chandapur.

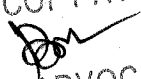
Sub: Regarding hand over of unclaimed Laterite loaded vehicle bearing No. OR-02-AZ-7757 seized by the enforcement team.


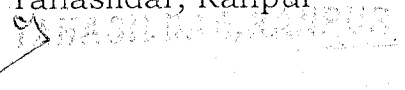
Sir,

With reference to the subject cited above, I am to intimate you that one Laterite loaded vehicle bearing No. OR-02-AZ-7757 moving from Chandapur PS region has been seized by the enforcement team on dt. 28.10.2020 but none with proper documents relating to the Minor Mineral/ Vehicle has claimed yet ever after a week.

In view of the above fact you are requested to enquire into the matter and take appropriate legal action at your end for which the said vehicle is handed over to your good office.

Yours faithfully,

TRUE COPY ATTESTED

BY ADVOCATE


Tahasildar, Ranpur


(83)

Annexure R/17/A Series

N.C.R.B (एन.सी.आर.बी.)
I.I.F.-1 (एकीकृत जांच फार्म -1)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: Rashmi Ranjan Dash (Inspector) / 78760 or (या) (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद):
No.(सं.): Mobile No.(मोबाइल सं.): 9437227659 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):
or (के कारण इंकार किया या)


(4) Transferred to P.S.(थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ. ए. सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):


4-11-2020

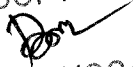
Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Rashmi Ranjan Dash

Rank(पद): I (Inspector)

No.(सं.): 78760

Mobile No.(मोबाइल सं.): 9437227659

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BY ADVOCATE

(84)

Annexure-R/H/6 Series

GIR NO-387/22

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

26/10/22

1. District (जिला): NAYAGARH P.S. (थाना): CHANDPUR PS Year (वर्ष): 2022
FIR No. (प्र.सू.रि. सं.): 0152 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 23/10/2022 22:30 hrs

S.No. (क्र.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	IPC 1860	411
3	IPC 1860	34
4	ORISSA MINERALS, (PREV OF THEFT SMUGLING AND OTH UNLAWFUL ACTIVITIES) ACT 1988.	12
5	ORISSA MINOR MINERALS CONCESSION RULES, 2016	51(1)

Application No 239/22
Date of Application 21/10/22
Date of Notification
Date of filing requisites
Date of Receipt Record
Date of Ready
Date of delivery

True Copy
Shri...

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Sunday Date From (दिनांक से): 23/10/2022 Date To (दिनांक तक): 23/10/2022
Time Period (समय अवधि): Time From (समय से): 20:30 hrs Time To (समय तक): 22:30 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 23/10/2022 Time (समय): 22:30 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 012 Date & Time: 23/10/2022 22:30 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 08 Km(s) Beat No.:

(b) Address (पता): LATERITE STONE QUERY NEAR, MANGALA TEMPLE, VILL-OSTAPADA

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): CHANDPUR PS District (State) (जिला (राज्य)): NAYAGARH (ODISHA)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): PURUSOTTAM PRADHAN 58yrs

(b) Father's Name (पिता का नाम): BANDHU PRADHAN

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 05/06/1964 (d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

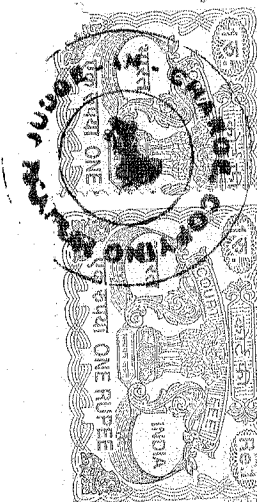
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

(h) Address (पता):

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BY ADVOCATE



85

Annexure-2/17/6/2022

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जांच फार्म -1)

(h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	SI OF POLICE CHANDPUR PS, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
2	Permanent Address	TIRIMAL, JATNI, UPD, BHUBANESWAR, ODISHA, INDIA

(i) Occupation (व्यवसाय): POLICE OFFICER

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-7077000110

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	DHIRENDRA KUMAR SUBUDHI		Father's Name : JALADHAR SUBUDHI	1. HARIHARPUR, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
2	PANDAB alias GADADHAR SAHOO		Father's Name : LATE GOLEKHA SAHOO	1. OSTAPADA, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
3	SANTOSH BEHERA		Father's Name : LATE ANANDA BEHERA	1. OSTAPADA, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
4	DEEPAK ROUSTRAY		Father's Name : CHITRASEN ROUSTRAY	1. OSTAPADA, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
5	OWNER OF THE TRACTOR HAVING CHASSIS NO- MBNBU53AAMCG9 0864 ENGINE NO- EZ-4001-SDG25515			1. CHANDPUR PS, NAYAGARH, ODISHA, INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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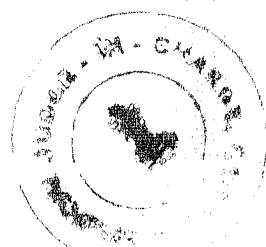
10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

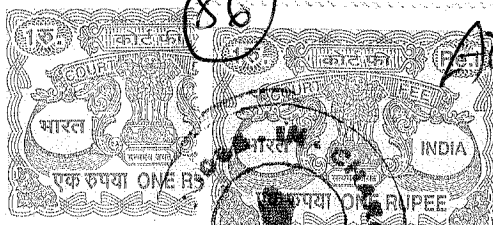
S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On dt-23.10.2022 at 10.30 PM Informant Sri Purusottam Pradhan SI Chandpur reported in written report to effect that today i.e. on 23.10.2022 at 06.30 PM he along with PS staff and Anil Behera R.I. Jhadpada left PS for evening Patrolling, raid over illegal transporting and digging the laterite stone in Ostapada, Raj Jankia area. He got received an information, reliable source that illegal digging and transporting of laterite stone is going on at village Ostapada. To verify the veracity of the information they proceeded towards village Ostapada with two witnesses. Seeing



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BY ADVOCATE



Annexure-R/H/6/2022

True Copy
Shenograha

26/10/22

To

The Inspector- In charge Chandpur PS.

Sub:- Submission of report regarding detection of illegal transporting of Laterite stone.

Sir,

With due respect I Sri Purusottam Pradhan SI Chandpur PS beg to report that today i.e. on 23.10.2022 at 06.30 PM as per your direction vide CC No-0055939 I along with C/93 Siba Prasad Sahoo, C/232 Dasobant Budek, C/314 Rabindra Kumar Dehury, C/26-Sanjay Kumar Mohanty and OASP force with Anil Behera R.I. Jhadpada left PS for evening Patrolling raid over illegal transporting and digging the laterite stone in Ostapada, Raj Jankia area. At about 07.15 PM while I was performing patrolling in Raj Jankia area got received an information, reliable source that illegal digging and transporting of laterite stone is going on at village Ostapada. To verify the veracity of the information we proceeded towards village Ostapada and arranged two local witnesses on the way namely 1- Rabindra Kumar Samantray 56 yrs S/o- Lte Damodar Samantray 2- Kishore Chandra Madhenta 48 yrs S/o- Mana Mohan Madhenta both are village Ostapada and requested them to accompany with us and remain present as witness during raid. While we reached at the spot i.e. laterite stone query located near Mangala Temple of Ostapada and found one tractor was available loaded with some laterite stones and 04 persons are were loading laterite stones on tractor. Seeing our police vehicle one person fled away from the spot, but we could able to apprehend 03 persons. On being asked they disclosed the name & address as 1- Dharendra Kumar Subudhi 40 yrs S/o- Jaladhar Subudhi of village Hariharpur as driver of tractor 2- Pandab @ Gadadhar Sahoo 39 yrs S/o- Late Golekha Sahoo of village Ostapada as labour 3- Santosh Behera 31 yrs S/o- Late Ananda Behera of village Ostapada as labour all are of PS- Chandpur, Dist- Nayagarh and stated the who fled away from the spot is Deepak Routray S/o- Chitrasen Routray of village Ostapada PS- Chandpur, Dist- Nayagarh. On verification of tractor found there is no registration number of the tractor and trolley and found chassis No of tractor is -MBNBU53AAMCG90864 & Engine No- EZ-4001/SDG25515 . On verification of spot found laterite stones has been dig and cut recently and 18 nos of cut piece of laterite stones are lying there and 53 nos of laterite stones has been loaded on the tractor. On being asked they could not produce any license and authority for digging and transporting of laterite stones and stated that Deepak Routray who fled away from the spot had brought them to spot for loading and transporting of these laterite stones but they have no license/ authority. Further driver of tractor Dhi rendra Kumar Subudhi stated that as per direction of owner of the vehicle he had came with Deepak Routray to spot for loading and transporting of laterite stones. Hence I made requisition to Anil Behera R.I. Jhadpada to furnish land schedule of above alleged land. Anil Behera R.I. Jhadpada submitted the land schedule of alleged land is

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BY ADVOCATE

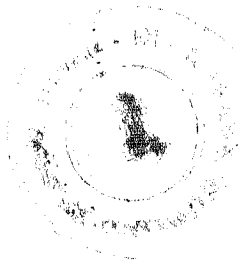
P.T.O

87

Annexure-R/17/6 series.

that MOUZA- Ostapada, Khata No- 216, Plot No-1080, Area- 0.58 AC, Kisam- Patita, Govt. Land and also opined that there is no permission has been given to any person for extraction or removal of laterite stone from the spot and it is completely illegal. As they are liable U/S-379/411/34 IPC / 12 OMPTS Act/51 (1) OMMC Rule. Hence I seized Total 71 nos of laterite stones and tractor with trolley without Regd. chassis No - MBNBU53AAMCG90864 & Engine No- EZ-4001/ SDG25515, DL of driver Dharendra Kumâr Subudhi from the possession of above noted accused persons namely 1- Dharendra Kumar Subudhi, 2- Gadadhar Sahoo 3- Santosh Behera at the spot at 08.30 PM in presence of above noted two local witnesses. Prepared the seizure list and after read over the content of the seizure list knowing true witnesses as well as accused persons put their signature on the seizure list.

Hence I brought the accused persons and seized items to PS and submitted a written report before IIC for taking legal action.



Yours faithfully

Purusottam Pradhan
23.10.2022
(Purusottama Pradhan)
(SI Chandpur PS)

At- 10:30 PM
23.10.2022

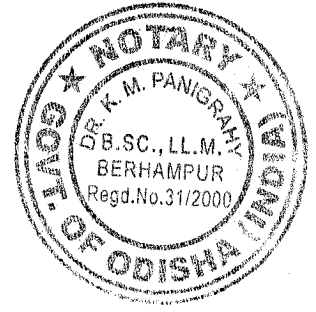
Received the written report of complt. at PS
As it reveals a cog case. I registered Chandpur
PS case NO. 152 dt. 23.10.2022 U/S 379/411/34 IPC
and sec. 12 OMPTS Act/51(1) OMMC Rule and
IIC took up investigation of this case and Sec. IIC
a copy of FIR to the complt. at base of case.

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BY ADVOCATE

23/10/2022
IIC, Chandpur

9
Internal Page No: 87(A)

O.A No: 83 of 2022/EZ



Annexure-R/17/G Series

Ditto Copy of the Page No: 87 (internal) of the Reply affidavit dated: 21.01.2023 of the Respondent No: 17

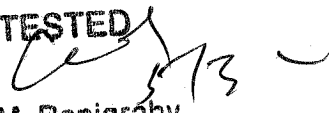
that MOUZA- Ostapada, Khata No: 216, Plot No: 1080, Area-0.58Ac, Kissam –Patita, Govt. land and also opined that there is no permission has been given to any person for extraction or removal of laterite stone from the spot and it is completely illegal. As they are liable U/S: 379/411/34 I.P.C/12 OMPTS Act/51 (1) OMMC Rule. Hence i seized Total 71 Nos of laterite Stone and tractor with trolley without Regd. Chasis No: MBNBU53AAMCG90864 & Engine No: EZ-4001/SDG25515, DL of driver Dhirendra Kumar Subudhi from the Possession of above noted accused persons namely 1. Dhirendra Kumar Subudhi ,2. Gadadhar Sahoo, 3. Santosh Behera at the spot at 08.30 P.M in presence of above noted two local witnesses. Prepared the Seizure list and after read over the content of the Seizure list knowing true witness as well as accused Persons put their signature on the Seizure list.

Hence, I brought the accused persons and seized items to PS and Submitted a written report before the IIC for taking legal action.

Yours faithfully

Sd/-

ATTESTED


Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

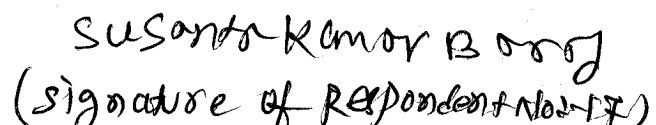
(Purushottam Pradhan)

Dated: 23.10.2022

(SI Chandpur PS)

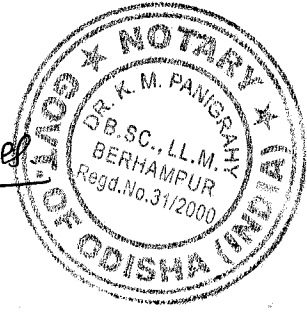
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BY ADVOCATE


(Signature of Respondent No-17)

Internal Page No. 87(B)

Annexure-17/Gresid



At 10.30 PM/dated: 23.10.2022

Received the written report of Complaint at PS as it reveals a Cog. Case. I registered Chandpur PS Case No: 152/dated: 23.10.2022 U/S 379/411/34 IPC, read with Sec.12 OMPTS Act/51(1) OMMC Rule and took up investigation of this Case and supply copy of the FIR to the Complaint at free of cost.

Sd/-

IIC, Chandpur PS

Dated: 23.10.2022

ATTESTED

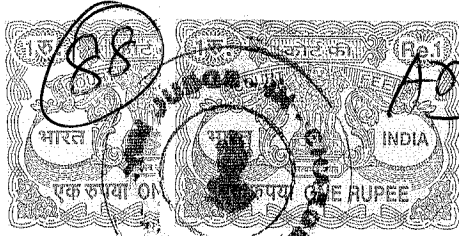
[Signature]
Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

173123

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[Signature]
BY ADVOCATE

Susanta Kumar Boroi
(Signature of Respondent No:-17)



Annexure-R/17/G/Police

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

26/10/22

12. First Information contents (प्रथम सूचना तथ्य):

the police vehicle one person fled away from the spot, but they could able to apprehend 03 persons. On being asked they disclosed the name address as 1- Dhirendra Kumar Subudhi 40 yrs S/o- Jaladhar Subudhi of village Hariharpur as driver of tractor 2- Pandab @ Gadadhar Sahoo 39 yrs S/o- Late Golekha Sahoo of village Ostapada as labour 3- Santosh Behera 31 yrs S/o- Late Ananda Behera of village Ostapada as labour all are of PS- Chandpur, Dist- Nayagarh and stated the who fled away from the spot is Deepak Rouray S/o- Chitrasen Routray of village Ostapada PS- Chandpur, Dist- Nayagarh. Found a tractor having no registration number of the tractor and trolley and found chassis No of tractor is MBNBU53AAMCG90864 Engine No- EZ-4001/ SDG25515 . On verification of spot found laterite stones has been dig and cut recently and 18 nos of cut piece of laterite stones are lying there and 53 nos of laterite stones has been loaded on the tractor. On being asked they could not produce any license and authority for digging and transporting of laterite stones and stated that Deepak Routray who fled away from the spot had brought them to spot for loading and transporting of these laterite stones but they have no license/ authority. Further driver of tractor Dhirendra Kumar Subudhi stated that as per direction of owner of the vehicle he had came with Deepak Routray to spot for loading and transporting of laterite stones. Hence he seized total 71 nos of laterite stones and tractor with trolley without Regd. no chassis No MBNBU53AAMCG90864 Engine No- EZ-4001/ SDG25515; DL of driver Dhirendra Kumar Subudhi from the possession of above noted accused persons namely 1- Dhirendra Kumar Subudhi, 2- Gadadhar Sahoo 3- Santosh Behera at the spot at 08.30 PM in presence of witnesses.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: Mukesh Kumar Behera(I (Inspector)) / or (या) (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): Rank (पद):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): No.(सं.): Mobile No.(मोबाइल सं.): 9439240760 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इकार किया या)

(4) Transferred to P.S.(थाना): District (ज़िला): on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ. ए. सी.)

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89

Annexure - R/17/Gseries.

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

MKE

23.10.2022

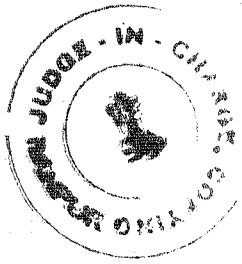
Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Mukesh Kumar Behera

Rank(पद): I (Inspector)

No.(सं.):

Mobile No.(मोबाइल सं.): 9439240760



Examined and found to be a true Cop:
Folio correctly assessed & Stamp
Properly Paid

Reported by *Goethy*
Comparing Clerk
23-11-22

CERTIFIED TO BE A TRUE COPY

Pratik Behera
Sheristadar
21/11/22

Application for Copy	Rs. 1500/-
Bandaging Fee	04500/-
Extra Fee for ...	04500/-
Authentication	
Authentication	
Folio	16-01
Xerox Fee	
Other Fees	
Total	204500/-

Pratik Behera
Comparing Clerk
23/11/22

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Dr
BY ADVOCATE

UR 330-21

(90)

Annexure-R/17/6 series.

DR-1168/P
DT-11/10/21

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): NAYAGARH

P.S. (थाना): CHANDPUR PS

Year (वर्ष): 2021

FIR No. (प्र.सू.रि. सं.): 0140

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 11/10/2021 22:00 hrs

S.No. (क्र.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	IPC 1860	411
3	IPC 1860	294
4	IPC 1860	506
5	IPC 1860	353
6	IPC 1860	34
7	ORISSA MINES AND MNRL(PREVN. OF THEFT SMUGG ACTIVITIES)ACT 1989	12
8	ORISSA MINOR MINERALS CONCESSION RULES, 2014	51(1)

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Monday

Date From (दिनांक से): 11/10/2021

Date To (दिनांक तक): 11/10/2021

Time Period (समय अवधि): Pahar 6

Time From (समय से): 17:45 hrs

Time To (समय तक): 17:45 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 11/10/2021 Time (समय): 22:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 001 Date & Time: 12/10/2021 00:22 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): EAST, 07 Km(s)

Beat No. :

(b) Address (पता): Ostapada

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (जिला (राज्य)):

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BY ADVOCATE

91

Annexure-R/17/6/2018

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जाँच फार्म)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) Name (नाम): Chandra Sekhar Barik
(b) Father's/Husband's Name (पिता / पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1965 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	Addl Tahasildar Ranpur, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
2	Permanant Address	Addl Tahasildar Ranpur, CHANDPUR PS, NAYAGARH, ODISHA, INDIA

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9861602383

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Ganeswar Mandhata	रिश्तेदार	Father's Name : Pamanga Bhusan Mandhata	1. Champagada Tala Sahi, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
2	Deepak Kumar Routray		Father's Name : Rabi Narayan Routray	1. Ostapada, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
3	Bapu Routray		Father's Name : Rabinarayan Routray	1. Ostapada, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
4	Rabinarayan Routray		Father's Name : Lt Gauranga Routray	1. Ostapada, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
5	Narayan Barisol		Father's Name : Bhaba Barisol	1. Ostapada, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
6	Bulu Jena		Father's Name : Rama Chandra Jena	1. Raja Jankia, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
7	Baikuntha Dalei		Father's Name : xxxx	1. Raja Jankia, CHANDPUR PS, NAYAGARH, ODISHA, INDIA
8	08 others			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

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BY ADVOCATE

(92)

Annexure-R/17/Gseries.

To

The IIC Chandpur PS

Sub

Report regarding detection of illegal extraction of Laterite stone quarry, near Budhidei Temple, Ostapada by using Power Tiller Machine

Sir,

With the reference and subject cited above, I Chandra Sekhar Barik, ORS, A/P: Additional Tahasilsar Ranpur (Enforcement) Dist: Nayagarh do hereby submit this report to the effect that on 11/10/2021 at 4 PM, I received reliable input that mass illegal extraction of Laterite stone is happening in a stone quarry, located 2 about two kilometers far from NH-16, near Ostapada village (Budhi Dei Temple). The source further stated that two habitual stone mafias namely 1) **Ganeswar Mandhata @ Litu(38)** S/O: Parnanga Bhusan Mandhata of Vill: Champagarh(Tala Sahi) and 2) **Deepak Kumar Routray (28)** S/O: Rabi Narayan Routray of Vill: Ostapada 3) **Narayan Barisol** S/O: Bhaba Barisol of Vill: Ostapada, all are of PS: Chandpur Dist: Nayagarh have illegally operating this stone quarry since last two months.

On receipt of this input, I along with enforcement team arrived at Chandpur PS and gave requisition to IIC to provide police assistance. After being commanded by IIC Chandpur PS vide CC Number 2048863 Dt 11/10/2021, ASI Prabha Sabar along with police team reported me at 5.45 PM. I along with enforcement team and Chandpur Police team reached at the spot i.e Ostapada Stone Quarry (near Budhi Dei temple). On the way near Askaikho! Chowk, we took two independent witnesses namely 1) Pradeep Kumar Majhi (37) S/O: Judhistir Majhi of Vill: Raj Jankia (Majhi Sahi) 2) Prabhakar Parida(52) S/o: Maheswar Parida of Vill: Raj Jankia(Upara Sahi) both are PS: Chandpur Dist: Nayagarh to remain as witness for search and raid.

At about 6.15 PM, we along with independent witnesses reached on the spot and detected some persons were extracting laterite stones from the Government Land by using Power Tiller machines. Around 15 persons were present in the quarry. Seeing our arrival, the mining mafias left the spot leaving a power Tiller machine on the spot. On verification of the illegal quarry, I detected extraction of about 100 laterite stones.

At 7 PM, I seized one Power Tiller Machine and about 100 Laterite stones lying inside the stone quarry, in presence of witnesses.

When I was trying to shift the Power Tiller Machine from the quarry, at around 7.30 PM, those stone mafias around 15 in number, came to the quarry, pelted stones at us for which we came to a side to save our body. Thereafter those stone mafias entered inside the quarry and forcible took the Power Tiller Machine from the quarry. I along with my enforcement team and witnesses identified some of the accused persons as

- 1) **Ganeswar Mandhata @ Litu(38)** S/O: Parnanga Bhusan Mandhata of Vill: Champagarh(Tala Sahi)
- 2) **Deepak Kumar Routray (28)** S/O: Rabi Narayan Routray of Vill: Ostapada
- 3) **Bapu Routra** S/O: Rabi Narayan of Vill: Ostapada
- 4) **Rabi Narayan Routra @ Chitra** S/O: Late Gouranga of Vill: Ostapada
- 5) **Narayan Barisol** S/O: Bhaba Barisol of Vill: Ostapada
- 6) **Bulu Jena** S/O: Rama Chandra Jena of Vill: Raj Jankia (Majhi Sahi)
- 7) **Baikuntha Dalei @ Silu** of Vill: Raj Jankia (Digi Sahi)

And 08 others.

The accused persons also pelted stones and abused me and police in filthy language saying “ମାଢ଼ିଆ ଚହସିଲଦାର ଓ ପୋଲିସ ମାନେ ଏଠାରୁ ପଳାଅ, ନେହେଲେ ଜୀବନରୁ ମାରିଦେବୁ, ଆଣ ଡିଆସିଲି ଆଣ ଏମାନଙ୍କୁ ପୋଡ଼ିବ।

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BY ADVOCATE

93

Admeuse-R/17/G series.

After getting input, police reinforcement reached on the spot. Seeing arrival of more police personnel from Chandpur PS, the accused persons left the Power Tiller machine on the spot and escaped.

I also verified locally and ascertained that these above noted accused persons are habitual smugglers of laterite stone and share the profit mutually. They extract laterite stone illegally from the Ostapada stone quarry and smuggle those illegally procured laterite stones (T) Tractors and Trucks to Ranpur, Jankia and Chandpur area to sell those for profit. As no lease of this Government Land has been granted to any person, so it is construed that the laterite stones had been smuggled after being procured illegally. As it is night hour and it is reasonably anticipated that one we leave this quarry, the escaping mining mafias shall again cause theft of the 100 extracted laterite stones from Government land, that may cause revenue loss to the Government. Hence as per telephonic instruction of Tahasildar Ranpur, I sold the same 100 Laterite stones to Arun Patra (Lessee of Krushna Chandreapur Leased laterite stone quarry) in order to avoid Government revenue loss. I shall deposit the sale proceeds in Government Account

Thereafter I returned to Chandpur police station and verified the criminal antecedent of the above noted accused persons from Chandpur police crime record.

I ascertained that following cases have been registered against accused Ganeswar Mandhata

1) Chandpur PS Case No 66 Dt 29/07/2020 U/S: 147/148/379/427/294/506/323/332/353/149 IPC r/w Sec 12 of OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016. (Assault upon on duty Tahasildar of Tangi)

2) Chandpur PS case number 131 Dt 12/11/2020 U/S: 170/171/468/471/420/384/385/120(B)/34 IPC.

3) Chandpur PS Case No 127 Dt 4/11/2020 U/S: 379/411/34 IPC r/w Sec 12 of the OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016.

I ascertained that following cases have been registered against accused Deepak Kumar Routray

1) Chandpur PS Case No 127 Dt 4/11/2020 U/S: 379/411/34 IPC r/w Sec 12 of the OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016.

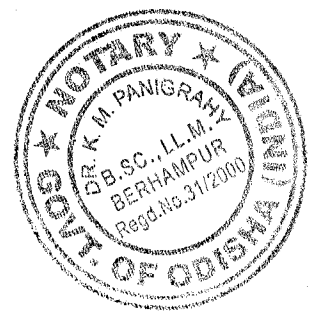
2) Chandpur PS Case No 149 Dt 29/12/2020 U/S: 143/147/294/323/506/149 IPC

As the above noted 07 accused persons mentioned in the FIR and others, caused theft and smuggling of the laterite stones from Ostapada stone quarry. They also used criminal force and assaulted on duty enforcement team officials during discharge of lawful duty, hence I submit written report against them for taking legal action.

10 PM
11-10-2021 I received the report. A report reveals a copy case, I registered Chandpur PS case number

Yours Faithfully
Chandra Sekhar Barik, Additional Tahasildar
Ranpur (Enforcement)

140 Dt 11-10-2021 U/S: 379/411/294/506/353/34 IPC r/w Sec 12 of the Odisha minor mineral (prevention of theft, smuggling and other unlawful activities Act 1989/Sec 51(1) of Omms Rule 2016 of took up the investigation. A copy of FIR show a supply to the informant free of cost.
11-10-2021
(Krushna Chandreapur PS)
98616023
BY ADVOCATE



ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No. 31/2000

O.A No: 83 of 2022/EZ

Annexure-R/17/G Series

Ditto Copy of the Page No: 93 (internal) of the Reply affidavit dated: 21.01.2023 of the Respondent No: 17

After getting input, Police reinforcement reached on the Spot seeing arrival of more Police Personal from Chandpur PS, the accused Persons left the Power triller Machine on the Spot and escaped.

I also verified locally and ascertained that these above noted accused persons are habitual smugglers of lateriate stone and share the Profit mutually. They extract lateriate stone illegality from the Ostapada Stone quarry and smuggle those illegally procured lateriate stones (T) Tractors and Truck to Ranapur, Jankia and chandpur area to sell those for profit. As no lease of this Government Land has been granted to any person, so it is construed that the lateriate stones had been smuggled after being procured illegally.

As it is night hour and it is reasonably anticipated that one we leave this quarry, the escaping mining mafias shall again cause theft of the 100 extracted lateriate stones from the Government land that may cause revenue loss to the Government. Hence as per telephonic instruction of Tahasildar Ranapur, I sold the same 100 Lateriate stones to Arun patra (lessee of Krushna Chandrapur leased lateriate Stone quarry) in order to avoid Government revenue loss. I shall deposit the sale Proceeds in Government Account.

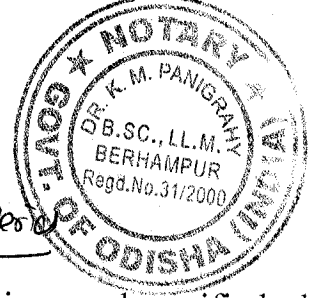
TRUE COPY ATTESTED

BY ADVOCATE

Susan da Kumar Barua
(Signature of Respondent No: 17)

Internal Page No:
93(B)

12



ADME-AR/17/G/Sec 12

Thereafter I returned to Chandpur Police Station and verified the Criminal antecedent of the above noted accused persons from Chandpur Police crime record.

I ascertained that following Cases have been registered against accused Ganeswar Mandhata

- 1) Chandpur PS Case No: 66/dated: 29.07.2020 Under Section 147/148/379/427/294/506/323/332/353/149 IPC r/w Section 12 of OMPTS ct1989/Sec 51(1) The Odisha Minor Mineral Concession rule, 2016 (assault upon on duty Tahasildar of Tangi)
- 2) 2) Chandpur PS Case No: 131/dated: 12.11.2020 U/S: 379/411/34 IPC r/w Section 12 of the OMPTs Act1989/ Sec 51(1) The Odisha Minor Mineral Concession rule, 2016

I ascertained that following Cases have been registered against accused Deepak Kumar Routray

1. Chandpur PS Case No: 127/dated: 04/11/2020 U/S: 379/411/34 IPC r/w Section 12 of the OMPTs Act1989/ Sec 51(1) The Odisha Minor Mineral Concession rule, 2016
2. Chandpur PS Case No: 149/dated: 29/12/2020 U/S: 143/147/294/323/506/149 IPC
3. As the above noted 07 accused Persons mentioned in the FIR and others, caused theft and smuggling of lateriate Stones from Ostapada Stone quarry. They also used Criminal force and assaulted on duty enforcement team officials during discharge of lawful duty, hence I submit written report against them for taking legal action.

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

TRUE COPY ATTESTED

BY ADVOCATE

Susanta Kumar Boroi
(Signature of Respondent No-17)



Yours faithfully

Sd/-

Date: 11.10.2021

Chandra Sekhar Barik,
Additional Tahasildar
Ranapur (Enforcement

10 PM/dated:11.10.2021

I received the report. As it reveals a Cog. Case, I registered Chandpur PS Case No: 140/dated: 11.10.2021 U/S 379/411/294/506353/34 IPC, read with Sec.12 Odisha Minerals (prevention of theft, smuggling and other unlawful activities Act, 1989/sec 51(1) OMMC Rule, 2016 as took up investigation of this Case and supply copy of the FIR shall be supplied to the informant free of cost.

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

Sd/-

IIC, Chandpur PS

Dated: 11.10.2021

TRUE COPY ATTESTED

BY ADVOCATE

Susan Kumar Barik

(Signature of Respondent
No. 17)

94

Annexure-R/17/6 Senior. 3

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On 11/10/2021 at 10 PM, informant Sri Chandra Sekhar Barik, ORS, A/P: Additional Tahasilsar Ranpur (Enforcement) Dist: Nayagarh submitted a written report before IIC Chandpur PS to the effect baing upon a reliable input, he along with enforcement team and Chandpur Police caused raid at Ostapada stone quarry (Near Budhi dei Temple) and detected mass illegal extraction of Laterite stone in that illegal operated quarry. He seized one Power Tiller Machine (Cost Approx 02 Lakhs) and about 100 Laterite stones lying inside the stone quarry, in presence of witnesses. Suddenly the following accused persons 1) Ganeswar Mandhata @ Litu(38) S/O: Parnanga Bhusan Mandhata of Vill: Champagarh(Tala Sahi) 2) Deepak Kumar Routray (28) S/O: Rabi Narayan Routray of Vill: Ostapada3)Bapu Routra S/O: Rabi Narayan of Vill: Ostapada4)Rabi Narayan Routra @ Chitra S/O: Late Gouranga of Vill: Ostapada5)Narayan Barisol S/O: Bhaba Barisol of Vill: Ostapada6)Bulu Jena S/O: Rama Chandra Jena of Vill: Raj Jankia (Majhi Sahi)7) Baikuntha Dalei @ Silu of Vill: Raj Jankia (Digi Sahi)And 08 others. pelted stones and abused the informant and enforcement team and snatched the seized Power Tiller. Chandpur Police personnel reached the spot and recovered the snatched Power Tiller. The accused persons fled the scene. On verification of the C/A of the accused persons it is found that t following cases have been registered against prime accused Ganeswar Mandhata (illegally query operator/owner)1)Charidpur PS Case No 66 Dt 29/07/2020 U/S: 147/148/379/427/294/506/323/332/353/149 IPC r/w Sec 12 of OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016. (Assault upon on duty Tahasildar of Tangi)2) Chandpur PS case number 131 Dt 12/11/2020 U/S: 170/171/468/471/420/384/385/120(B)/34 IPC.3) Chandpur PS Case No 127 Dt 4/11/2020 U/S: 379/411/34 IPC r/w Sec 12 of the OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016.following cases have been registered against accused Deepak Kumar Routray (Query operator/ owner of Power Tiller)1) Chandpur PS Case No 127 Dt 4/11/2020 U/S: 379/411/34 IPC r/w Sec 12 of the OMPTS Act 1989/ Sec 51 (1) The Odisha Minor Mineral Concession rule 2016.2) Chandpur PS Case No 149 Dt 29/12/2020 U/S: 143/147/294/323/506/149 IPCAs the accused persons caused theft and smuggling of the laterite stones from Ostapada stone quarry. They also used criminal force and assaulted on duty enforcement team officials during discharge of lawful duty, hence this case was reported for taking legal action against them.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: Rashmi Ranjan Dash(I (Inspector)) /78760 or (या) (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम):

Rank (पद):

No.(सं.): Mobile No.(मोबाइल सं.): 9437227659 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

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BY ADVOCATE

95

Annexure-1/17/6/series.

N.C.R.B (एन.सी.आर.बी.)
I.I.F.-1 (एकीकृत जांच फार्म -1)

or (के कारण इंकार किया या)

(4) Transferred to P.S.(थाना):

District (ज़िला):

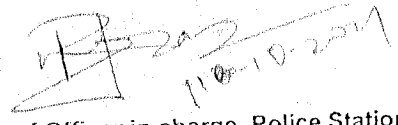
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, राही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):


10-10-2017


Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Rashmi Ranjan Dash

Rank(पद): I (Inspector)

No.(सं.): 78760

Mobile No.(मोबाइल सं.): 9437227659

TRUE COPY ATTESTED

BY ADVOCATE

R.I, Thadapada
R.I.s to enquiry
a report
Rat
29/1/22

ପାଳିକାଙ୍କୁ

ଶ୍ରୀମତୀଙ୍କୁ ଉପସ୍ଥାପନା ଉପରେ

ବିଚାର:- ବେଧାହନ ମାଙ୍କଡ଼ା ଗଧର କଟିକା ହାତୀକେ

ମୁକାବିଲ

ଦିନେକଦିନ ଅଭିଯୋଗ ଧରି ଛାନେ, ଜଳିଆ ଗାଂଘର ଗ୍ରାମବାସୀଙ୍କୁ ମାନେ ଧରି ଅଭିଯୋଗ
ବେହୁଳି କି ଗଢ଼ୋଗର ମାନ୍ୟତା (ହିଠି) ବି-ଗଢ଼ୋଗର ମାନ୍ୟତା ସା/ଗୋ-କୋଗର
ଥା- ଗୁଣ୍ଡପୁର ବି-ଗଢ଼ୋଗର ବେଧାହନ ହାତେ ଜଳିଆ, ଗୋବରହର କୁଳୁଗୁଣ୍ଡପୁର ଧରି
ଓଗୁଗଢ଼ୋଗର ଗୋର୍ ଶୁଭ ମାଙ୍କଡ଼ା ଗଧର ଖଣି ଦୋହଧି ସମ୍ପ୍ର କାଟି ମୋଗ୍ର ଗୁଣ୍ଡୋଗର
ସାହାଜମା କରୁ ସହକାରକର କୋଟି କୋଟି ଟଙ୍କା ହାତସ୍ତ ହାରି ହାତୋ ମୁଗୋ ଜନସାଧାରଣ
ମାନଙ୍କୁ ନାହିଁ ନଧୁକା ଅଧିକାରୀଙ୍କୁ ପଞ୍ଜୁକା ଧାରକି ଜଳିଆ ମୁଣ୍ଡ ନମୁର ମାଗ
ନମୁର - ୩୫୩, ମୁଣ୍ଡ ନମୁର - ୫୧୩ ଚହୁକାକୁ ସୋହନ ନମ ନିକାମ ଦେହୁକା
ସୋହନ ନମକ ଠାକୁ ଗଢ଼ୋଗର ମାନ୍ୟତା ନିକାମଟିକ ହୁକା କି ଦେହୁକା ହୁକା ନିକାମ
ଜାଗାରେ ଗଢ଼ୋଗର ମାନ୍ୟତା ମାଙ୍କଡ଼ା ଗଧର ନକାଟି ଜଳିଆ କୋବରହର କୁଳୁଗୁଣ୍ଡପୁର
ଓ ଗୁଣ୍ଡପୁର ମୋବାରେ ମାଙ୍କଡ଼ା ଗଧର ଓ ମୋଗ୍ର ଗୁଣ୍ଡୋଗର ସହକାରକର କୋଟି କୋଟି
ଟଙ୍କା ହାତସ୍ତ ହାରି ହେବା ମୁଗୋ ମୁଗୋ ଜନସାଧାରଣମାନେ ନାହିଁ ନଧୁକା ଅଧିକାରୀଙ୍କୁ
ସମ୍ପୂର୍ଣ୍ଣ ଦେହୁକା, ସାହାଜ ଧାରକି ଜଳିଆ ନିକାମ ଖଣି ଅଧିକାରୀଙ୍କୁ ୨୦୨୧-୨୨
ହ ନିକାମ ଟଙ୍କା ନଦେହ ଓ ପଞ୍ଜୁକା ସାଧିକାଟିକେ, ନିଧାନି ଦୋହ ଜକହପସୁ ମାଙ୍କଡ଼ା ଗଧର
କାହୁକା ।

ଏହା କର୍ମଟି ଅନୁଗ୍ରାହ୍ୟ କରୁଥିବି ଯାଆନିକି ଗଢ଼ୋଗର
ମାନ୍ୟତା ବେଧାହନ ମାଙ୍କଡ଼ା ଗଧର କାହୁକା ମାଣି ଖଣି ଗୁଣ୍ଡିକ ନମ କ୍ରାମରେ
ଓ ଗୁଣ୍ଡପୁର ପଞ୍ଜୁକା ନ କ୍ରାମରେ ଅଧିକାରୀ ଶାନ୍ତିର ହୁଗାହରେ

Memo No. 271 DT-27/1/22

Copy to Revenue Super visor, Rampur/
R-I, Thadapada for enquiry report
within 3 days.

(ହିଠି)
ଆଗଣାକର ବିଶ୍ୱସ୍ତ ଗ୍ରାମବାସୀଙ୍କୁ

Rat
29/1/22
TAHASILDAR
Rampur

Balash Chandra Palai
Anil Das
Debas re. Pradhan
Rakesh Pradhan
Niranjan Sahoo
Sudhakar Das
Ananta Pradhan
Basudeba Sanicka.

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BY ADVOCATE

14
Internal Page No: 96(A)



O.A No: 83 of 2022/EZ

Annexure-R/17/G Series

Translated version of the Page No: 96 (internal) of the Reply affidavit dated: 21.01.2023 of the Respondent No: 17

R.I, Jhadapada & R.S to enquiry & report

Sd/- Tahasildar, Ranpur

Date: 29.07.2022

To,

The Tahasildar, Ranpur

Sub: Regarding Illegal lateriate Stone cutting

Sir/ Mahasaya,

We are villagers of the Jankia put our grievance that one of the Ganeswar Mandhata (litu), S/O: Pananga Bhusan Mandhata, village/Po: Champagada, P/S: Chandpur, District: Nayagarh is illegally excavating (diging large hole) the lateriate Stone and Morum from the Jankia, Borabarajhari, Krushnachandrapur and Ostapada area. As such the State Government is losing huge revenue and the local Peoples are suffering day by day. It is noted that one of the Sovon Nanda is the lease holder of the Jankia Plot No: 513, Khata No: 757 and Ganeswar Mandhata has taken the above lease area by way of agreement. From this place Ganeswar Mandhata is not taking lateriate Stone and he has excavating/ transporting the lateriate Stone/ Murom from the Jankia, Boraborajhari, Krushnachandrapur and Ostapada Mouza. Due to this the Government is bearing loss of Revenue and Peoples are affecting /

TRUE COPY ATTESTED
BY ADVOCATE

Susan da Kumar Borod
(signature of Respondent No-17)

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No.31/2000

15

Annexure-R/17/G series.

Internal Page No: 96(B)

facing problem. It is mentioned that Jankia auction Source Revenue has not deposited of the year 2021-2022 and without Pollution Certificate lateriate Stone cutting is going on.

It is therefore request that illegally operating lateriate Stone quarry should be stop and if the offender will be penalized the peoples will be feel living peacefully in the locality.

Yours faithfully villagers

Bikas Chandra Palai

Akhil Das

Dipak Kumar Pradhan

Rakesh Pradhan

Niranjan Sahoo

Sadasiba Naik

Gopal Pradhan

Basudeba Parida



Memo No: 2701/dated: 29.07.2022


Copy to Revenue Supervisor, Ranapur / R.I, Jhadapada for enquiry & report within 3 days.


Sd/-

Tahasildar

Date: 29.07.2022

Ranapur

ATTESTED

Dr. K.M. Panigrahy
Notary Berhampur (Gm.)
Regd. No. 31/2000

TRUE COPY ATTESTED

BY ADVOCATE

Susanra Kumar Baroj
(Signature of Respondent No-17)

01681/10/21/1
Jant Prachan
Bain Prachan

Devi Poojal mahafadun
Shruti beheru

Basudeb Prachan
Suresh chandra Sahoo

Sarabeswar Prachan
Biswanath Barik

Rabin Chandra

Pradyumn Chandra

Pradyumn Chandra

Sourab Ranjan Barik
Pradyumn Chandra

Pradyumn Chandra

Bhim Sen Majhi

Pradyumn Chandra

Pradyumn Chandra

Pradyumn Chandra

Kedar Soren Barik

Dibakar Parai

Dinesh Parai

Chalo Mahanta

Ashok Sethi

Ashok Sethi

Sankar Prasad

Sagarnath Sethi

Sagarnath Sethi

Bhadrachandran

Prasanta Kumar Poikaray

Biba prasad dakei

Dhruv Kumar Saha

Pradyumn Chandra

Ashok Kishor Swain

Manoranjan Poikaray

Papa Majhi

Pradyumn Chandra

Dhruv Chandra

Pradyumn Chandra

Bhadrachandran

Himanshu Das

Rabindra Das

Alok Chandra Jena

Pradyumn Chandra

Aishu Jena

Maharaj Dikari

Pradyumn Chandra

Pradyumn Chandra

Sunil Nayak

Pradyumn Chandra

Pradyumn Chandra

Banamben Parai

Pradyumn Chandra

Ashok Kumar Prachan

Rasoul Choudhary

Ravi Chandra Prachan

Narayan Ranabajulo

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(98)

Annexure-R/17/H series.

OFFICE OF THE TAHASILDAR, RANPUR

No. 5124

Date: 31/12/2022

To

Sri- Sarbdeep Singh Barad
S/o- Brahmachari Barad
At- Soikoustrapur
PS- P. Champa
Dist- Nayaon 752021

Sub:-

Submission of information under R.T.I Act in R.T.I Case No. 45/22

Sir

With reference to the subject cited above, I am to enclose herewith the information sought for by you vide your application date. 16.12.2022

This is for information.

K. S. Singh
31.12.2022
Public Information Officer
Ranpur Tahasil

TRUE COPY ATTESTED
Don
BY ADVOCATE

99

RTI COPY

Annexure R/17/H series.

INFORMATION

1. From the TMC Register, it is revealed that from 2005 to till date, a sum of Rs. 243400/- (Rupees Two lakh forty three thousand four hundred) only has been realized out of the said amount (Rs.85,400/- is realized for illegal extraction of laterite stone from Sri Dharanidhar Majhi, S/o- Laxmidhar Majhi of village Jankia and Rs 158000/- is realized from for me of cutter machine sized.
2. From the records, It is revealed that a sum of Rs. 1,00,200/- (Rupees one lakh two hundred) only collected towards leasing of Mayurajhalia laterite stone quarry and the source was settled for one year in the name of Sri Bikram Parida, S/o- Udayanath Parida of village Ostapada for the year 2011-12 bearing khata No- 495 plot no- 1689 Area 0.30 kisam Patita by the than Tahasildar.
From 2012-13 to 2019-20 the source is not settled. Again the source is settled in the name of Sri Susanat Kumar Barda of village Srikrushnapur for the year 2021-22 pertaining to Khat No- 495 plot No- 1689 Area 4.00 mouza Mayurajhalia located near the previous sources granted.
- 3, 4, 5 & 6:- No such information available in this section.

Handwritten signature
31.12.2022
Public Information Officer
Ranpur Tahasil

Handwritten signature

TRUE COPY ATTESTED

Handwritten signature
BY ADVOCATE

100

Annexure R/17/H Series.

FORM - A

See Rule-4(1)

Application for Information under section 6(1) of the Act

To,

The Public Information Officer,
Office of the Tahasildar, Ranapur, Dist: Nayagarh, Odisha

1. Full name of the applicant : Sarbeswar Barad
2. Father/Spouse name : Brahamachari Barad
3. Permanent address : At: SriKrushnapur, Po: Champagarh,
Pin: 752024 Dist: Nayagarh, State: Odisha
4. Particulars in respect of identify of the applicant : Photocopy of Voter I.D Card attached
5. Particulars of information solicited:

(a) Subject matter of information : Regarding illegal laterite
Stone/Murom Mining at
Mayurjholla Mouza of Nayagarh District

(b) The period to which the Information relates : 2005 on wards

(c) Specific details of information required: Separate sheet attached

(d) Whether information is required by post or in person: By Post

(e) In case of post ordinary, registered or speed post: Speed Post

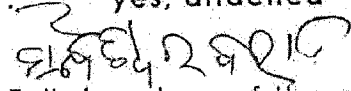
6. Address to which information will be sent & in which form:-

At: SriKrushnapur, Po: Champagarh,
Pin: 752024 Dist: Nayagarh, State: Odisha

7. Has the information provided earlier: No
8. Is this information not made available by the public authority : No
9. Do you agree to pay the required fee: Yes
10. Have you deposited application fee: Not required as BPL Category
11. Whether belongs to BPL category, have you furnished the proof of the same? : yes, attached

Place: Srikrushnapur

Date: 16.12.2022


Full signature of the applicant

Address: At: SriKrushnapur, Po: Champagarh,
Pin: 752024 Dist: Nayagarh, State: Odisha

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BY ADVOCATE

INFORMATION SOUGHT UNDER RTI ACT, 2005

1. Kindly furnish information regarding how many rupees collected as Royalty/Penalty and other charges in connection of the illegal laterite Stone Mining at Mayurjholia Mouza of Nayagarh District since the period 2005 to till date.
2. How many persons have got auction for laterite Stone Mining at Mayurjholia Mouza of Nayagarh District by Tahasil office, Ranapur prior enactment of OMMC Rule 2016. Please furnish information year wise with auction holder name/address and how many rupees Revenue collected from the auction holder.
3. Whether any Murom Source has been identified by the Tahasildar, Ranapur Revenue Inspector outside of the laterite Stone Mining lease area situated at Mayurjholia Mouza of Nayagarh District. In this Connection any intimation has been furnished to the Collector office from the Tahasil office, Ranapur for availability of Murom Source in the lease area of laterite Stone quarry of Mayurjholia Mouza of Nayagarh District and Outside of the lease area. If yes kindly furnish the Copy of such letter. If no Please clearly state that.
4. Whether any information furnished to the Collector office from the Tahasil office, Ranapur in connection of the illegal Murom quarry from the Mayurjholia laterite Stone quarry and outside of the laterite Stone quarry. If yes kindly furnish the Copy of such letter. If no please clearly state that.
5. Whether any intimation has been furnished from the Tahasil Office, Ranapur to the lessee Susanta Kumar Barad for illegal laterite Stone and Murom Mining in the lease area and Outside lease area.

26/04/2019

TRUE COPY ATTESTED

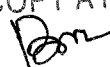
BY ADVOCATE

6. Whether any intimation has been furnished from the Tahasil Office, Ranapur to the Collector office, Nayagarh for illegal laterite Stone and Murom Mining in the lease area and Outside lease area by Susanta Kumar Barad. If yes kindly furnish the Copy of Such letter and if no please clearly State that.

Place: Srikrushnapur

Date: 16.12.2022


APPLICANT

TRUE COPY ATTESTED

BY ADVOCATE

(103) Ditto copy of internal page No-100
of this affidavit

Annexure-R/17/H-series.

FORM - A
See Rule-4(I)

Application for Information under section 6(1) of the Act

To,
The Public Information Officer,
Office of the Tahasildar, Ranapur, Dist: Nayagarh, Odisha

1. Full name of the applicant : **Sarbeswar Barad**
2. Father/Spouse name : **Brahamachari Barad**
3. Permanent address : **At: SriKrushnapur, Po: Champagarh,**
Pin: 752024 Dist: Nayagarh, State: Odisha
4. Particulars in respect of identify
of the applicant : **Photocopy of Voter I.D Card attached**
5. Particulars of information solicited:
 - (a) Subject matter of information : **Regarding illegal laterite**
Stone/Murom Mining at
Mayurjholia Mouza of Nayagarh District
 - (b) The period to which the Information relates : **2005 on wards**
 - (c) Specific details of information required: **Separate sheet attached**
 - (d) Whether information is required by post or in person: **By Post**
 - (e) In case of post ordinary, registered or speed post: **Speed Post**
6. Address to which information will be sent & in which form-:
At: SriKrushnapur, Po: Champagarh,
Pin: 752024 Dist: Nayagarh, State: Odisha
7. Has the information provided earlier: **No**
8. Is this information not made available
by the public authority : **No**
9. Do you agree to pay the required fee: **Yes**
10. Have you deposited application fee: **Not required as BPL Category**
11. Whether belongs to BPL category, have you furnished the proof
of the same? : **yes, attached**

Place: **Srikrushnapur**
Date: **16.12.2022**

Sd/- Sarbeswar Barad
Full signature of the applicant
Address: **At: SriKrushnapur, Po: Champagarh,**
Pin: 752024 Dist: Nayagarh, State: Odisha

Office of the Public Information Officer

Received the application form _____ addresses _____
_____ on _____ seeking information.

Place _____ Full name of Public Information
Date: _____ Officer, Designation & Seal.

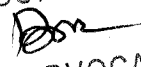
TRUE COPY ATTESTED
Don
BY ADVOCATE

104

Ditto copy of internal page Nos-101
of this affidavit
Annexure-R/17/H. series. 1

INFORMATION SOUGHT UNDER RTI ACT, 2005

1. Kindly furnish information regarding how many rupees collected as Royalty/Penalty and other charges in connection of the illegal laterite Stone Mining at Mayurjholia Mouza of Nayagarh District since the period 2005 to till date.
2. How many persons have got auction for laterite Stone Mining at Mayurjholia Mouza of Nayagarh District by Tahasil office, Ranapur prior enactment of OMMC Rule 2016. Please furnish information year wise with auction holder name/address and how many rupees Revenue collected from the auction holder.
- ✓ 3. Whether any Murom Source has been identified by the Tahasildar, Ranapur Revenue Inspector outside of the laterite Stone Mining lease area situated at Mayurjholia Mouza of Nayagarh District. In this Connection any intimation has been furnished to the Collector office from the Tahasil office, Ranapur for availability of Murom Source in the lease area of laterite Stone quarry of Mayurjholia Mouza of Nayagarh District and Outside of the lease area. If yes kindly furnish the Copy of such letter. If no Please clearly state that.
- ✓ 4. Whether any information furnished to the Collector office from the Tahasil office, Ranapur in connection of the illegal Murom quarry from the Mayurjholia laterite Stone quarry and outside of the laterite Stone quarry. If yes kindly furnish the Copy of such letter. If no please clearly state that.
- ✓ 5. Whether any intimation has been furnished from the Tahasil Office, Ranapur to the lessee Susanta Kumar Barad for illegal laterite Stone and Murom Mining in the lease area and Outside lease area.

TRUE COPY ATTESTED

BY ADVOCATE

105

Ditto copy of 107th/108th page nos 1 & 2 of
this affidavit
Annexure - R/17/H series.

✓ 6. Whether any intimation has been furnished from the Tahasil Office, Ranapur to the Collector office, Nayagarh for illegal laterite Stone and Murom Mining in the lease area and Outside lease area by Susanta Kumar Barad. If yes kindly furnish the Copy of Such letter and if no please clearly State that.

Place: Srikrushnapur
Date: 16.12.2022

Sd/ Sanjibwar Barad.

APPLICANT

TRUE COPY ATTESTED
Don
BY ADVOCATE

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Annexure-R/17/Hseries.

OFFICE OF THE TAHASILDAR, RANPUR

From for grant of long term quarry lease from 2022-23 (One year)
on sairat Case No 74/19-20

Work order No 1244 Dt 4.4.22

Sri **Susant Kumar Barad** S/O **Sarbeswar Barad** of Village **Srikrushnapur** is allowed to operate the Laterite Stone Quarry on long term Quarry lease for extraction and removal of Laterite stone of metric tone or 7704 Cubic meter of Laterite stone (Minor mineral) from plot No **1689** of Khata No **495** of village **Mayurajhalia** Village for one year only on the basis of payment made by him for 2nd year, the amount calculated on case No **74/19-20** Rs **3040560/-** as per mining plan and OMMC amendment Rule for the year 2014-2015. The permission is hereby granted the leases to collect and remove..... metric tone or 7704 Cubic meter Laterite stone (mineral) from the aforesaid area or areas indicated in the mining plan after payment of advance royalty amounting to Rs **3081960/-**.calculated at the rate of Rs 180/- per cubic meter for one year with a stipulation that he has to adhere to all norms and provision of the agreement and get permission for blasting as per norms envisaged in the agreement from the competent authority and make necessary agreement with the authorized blaster before blasting of the source. This work order valid up to **31.03.2023** the lease holders shall abide by the condition provided as for lease agreement. He has to file the retune as per provision of OMMC Rule without fail. The undersigned has every right to cancel the work order of the lease violates any terms and condition of the lease agreement and provision of OMMC Rule.


Tahasildar Ranpur
TAHASILDAR
Ranpur


Memo No 1245 Dt 4.4.22


Copy to Sri **Susant Kumar Barad** S/O **Sarbeswar Barad** of Village **Srikrushnapur** for information and necessary action


Tahasildar Ranpur
TAHASILDAR
Ranpur

Memo No 1246 Dt. 4.4.22

Copy to **Revenue Supervisor** , **Ranpur** / **Revenue Inspector** , **Jhadapada** for information They are directed to demarcate the quarry and deliver the possession and report compliance by within 7 days along with sketch map .


Tahasildar Ranpur
TAHASILDAR
Ranpur

TRUE COPY ATTESTED

BY ADVOCATE